

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(2021-2022)**

(SEVENTEENTH LOK SABHA)

SIXTY-SEVENTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)**

Presented to Lok Sabha on.....२१/०७/२०२२



**LOK SABHA SECRETARIAT
NEW DELHI**

July, 2022/ Ashadha, 1944 (Saka)

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***Implementation Report laid on the table of the House on 16.03.2022.**

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2021 - 2022)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Prof. Sougata Ray **
3. Shri Nihal Chand
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushlendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben D. Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant

SECRETARIAT

- | | | |
|------------------------------|---|-------------------|
| 1. Shri J.M. Baisakh | - | Joint Secretary |
| 2. Dr. Sagarika Dash | - | Director |
| 3. Shri Krishna C. Pandey | - | Deputy Secretary |
| 4. Shri Sanjeev Kumar Gulati | - | Committee Officer |

* The Committee has been constituted w.e.f. 09 October, 2021 vide Para No. 3202 of Lok Sabha Bulletin Part-II dated 18 October, 2021

** Nominated to the Committee vide Para No 4711 of Lok Sabha Bulletin Part-II dated 06 June, 2022 vice Shri Sudip Bandyopadhyay resigned on 01 June, 2022

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2021-2022), having been authorized by the Committee to submit the Report on their behalf, present this Sixty-Seventh Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2021-2022) at their sitting held on 08 March, 2022 *inter-alia* considered Memorandum Nos. 37 to 61 containing requests received from various Ministries/Departments for dropping of 50 pending Assurances and decided to pursue 20 Assurances.

3. At their sitting held on 04 July, 2022 the Committee on Government Assurances (2021-2022) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

२० July, 2022

२१ Ashadha, 1944 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2021-2022) considered Twenty-five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 50 pending Assurances at their sitting held on 08 March, 2022.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 20 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	(i) SQ No. 3 dated 24.02.2015 (Supplementary by Shri Krupal Balaji Tumane, M.P.)	Chemicals and Fertilizers (Department of Fertilizers)	(i) Subsidy on Fertilizers
	(ii) USQ No. 415 dated 05.02.2019		(ii) Subsidy Mechanism
	(iii) USQ No. 1703 dated 02.07.2019		(iii) Transfer of Fertilizer Subsidy
	(iv) SQ No. 424 dated 23.07.2019 (Supplementary by Shri Kapil Moreshwar Patil, M.P.)		(iv) Gap in Demand and Supply of Fertilizers

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
	(v) USQ No. 367 dated 19.11.2019 (vi) USQ No. 1486 dated 20.09.2020 (vii) SQ No. 385 dated 23.03.2021 (Supplementary by Shri Jagdambika Pal, M.P.)		(v) Opposition to Direct Cash Transfer for Fertilizer Subsidy (vi) Fertilizer Subsidy (vii) Direct Benefit Transfer of Fertilizer Subsidy (Appendix –II)
2.	(i) SQ No. 352 dated 18.03.2020 (ii) USQ No. 2612 dated 10.03.2021 (iii) USQ No. 4693 dated 24.03.2021	Railways	(i) Southern Coast Railway Zone (ii) Creation of Rayagada Division (iii) DPR of South Coast Railway (SCR) (Appendix –III)
3.	USQ No. 1861 dated 03.07.2019	Railways	Survey of Abu Road and Ambaji Road Rail Line (Appendix –IV)
4.	USQ No. 465 dated 04.02.2021	Ports, Shipping and Waterways	Deep Sea Port (Appendix –V)
5.	USQ No. 3455 dated 15.07.2019	Tribal Affairs	Reservation of Limboo and Tamang Communities (Appendix –VI)
6.	USQ No. 14 dated 14.09.2020	Tribal Affairs	Data Bank of Tribal Land (Appendix –VII)
7.	USQ No. 29 dated 03.02.2020	Culture	Development of Experiential Museums (Appendix –VIII)
8.	USQ No. 4317 dated 22.03.2021	Culture	Sound and Light Program at Fatehpur Sikri (Appendix –IX)
9.	(i) USQ No. 6541 dated 07.05.2013 (ii) USQ No. 3284 dated 11.02.2014	Culture	(i) Amendment in Antiquities and Art Treasures Act, 1972 (ii) Documentation of Antiquities (Appendix –X)

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
10.*	USQ No. 2063 dated 12.02.2021	AYUSH	AYUSH Drug for Breast Cancer (Appendix –XI)
11.	SQ No. 283 dated 09.08.2021	Culture	Criteria for Classical Language (Appendix –XII)

***Implementation Report laid on the table of the House on 16.03.2022.**

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 20 Assurances are given in Appendices -II to XII.

5. The Minutes of the sitting of the Committee dated 8 March, 2022, whereunder the requests for dropping of the Assurances were considered, are given in Appendix- XIII.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II of Appendix-XIII and take appropriate action for the implementation of the Assurances expeditiously.

NEW DELHI;

20 July, 2022

29 Ashadha, 1944 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2021-2022)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 08 March, 2022

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
1	37	(i) SQ No. 63 dated 29.07.2010 (ii) USQ No. 1874 dated 05.08.2010 (iii) USQ No. 4360 dated 19.08.2010 (iv) USQ No. 5003 dated 26.08.2010 (v) SQ No. 56 dated 11.11.2010 (vi) USQ No. 4951 dated 09.12.2010 (vii) USQ No. 1331 dated 03.03.2011 (viii) SQ No. 70 dated 04.08.2011 (ix) USQ No. 819 dated 04.08.2011 (x) USQ No. 2038 dated 11.08.2011 (xi) USQ No. 562 dated 24.11.2011	Railways		(i) Crimes in Trains (ii) Unified Force for Security (iii) Theft and Crimes in Kerala Bound Trains (iv) Looting in Trains (v) Guidelines for Security of Passengers (vi) Act for Safety of Passengers (vii) Garib Nawaz Express Incident (viii) Crimes in Railways (ix) Cases of Drugging (x) Incidents of Crimes (xi) Looting in Up Bound Trains

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
		(xii) USQ No. 656 dated 15.03.2012 (xiii) SQ No. 372 dated 06.09.2012			(xii) Amendment in RPF Act (xiii) Integrated Security System
2	38	(i) SQ No. 3 dated 24.02.2015 (Supplementary by Shri Krupal Balaji Tumane, M.P.) (ii) USQ No. 415 dated 05.02.2019 (iii) USQ No. 1703 dated 02.07.2019 (iv) SQ No. 424 dated 23.07.2019 (Supplementary by Shri Kapil Moreshwar Patil, M.P.) (v) USQ No. 367 dated 19.11.2019 (vi) USQ No. 1486 dated 20.09.2020 (vii) SQ No. 385 dated 23.03.2021 (Supplementary by Shri Jagdambika Pal, M.P.)	Chemicals and Fertilizers	Department of Fertilizers	(i) Subsidy on Fertilizers (ii) Subsidy Mechanism (iii) Transfer of Fertilizer Subsidy (iv) Gap in Demand and Supply of Fertilizers (v) Opposition to Direct Cash Transfer for Fertilizer Subsidy (vi) Fertilizer Subsidy (vii) Direct Benefit Transfer of Fertilizer Subsidy
3	39	SQ No. 163 dated 29.11.2019 (Supplementary by Dr. Shashi Tharoor, M.P.)	AYUSH		AYUSH Doctors
4	40	(i) USQ No. 5762 dated 11.05.2012	Tribal Affairs		(i) Development of Tribals

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
		(ii) USQ No. 3486 dated 15.07.2019			(ii) National Tribal Policy
5	41	(i) SQ No. 352 dated 18.03.2020 (ii) USQ No. 2612 dated 10.03.2021 (iii) USQ No. 4693 dated 24.03.2021	Railways		(i) Southern Coast Railway Zone (ii) Creation of Rayagada Division (iii) DPR of South Coast Railway (SCR)
6	42	SQ No. 272 dated 06.12.2019	Women and Child Development		Development of Women and Children
7	43	USQ No. 4605 dated 15.12.2016	Ports, Shipping and Waterways		Hub Ports
8	44	USQ No. 1861 dated 03.07.2019	Railways		Survey of Abu Road and Ambaji Road Rail Line
9	45	USQ No. 465 dated 04.02.2021	Ports, Shipping and Waterways		Deep Sea Port
10	46	USQ No. 3470 dated 02.01.2019	Railways		Opening of Base Kitchen
11	47	USQ No. 3178 dated 06.08.2018	Tribal Affairs		Reservation for STs
12	48	USQ No. 718 dated 20.12.2017	Railways		Anandnagar Junction- Mahrahanj- Ghughuli New Rail Line
13	49	USQ No. 3455 dated 15.07.2019	Tribal Affairs		Reservation of Limboo and Tamang Communities
14	50	USQ No. 2365 dated 26.12.2018	Railways		Construction of Anand Nagarmaharajganj Rail Line
15	51	USQ No. 14 dated 14.09.2020	Tribal Affairs		Data Bank of Tribal Land

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
16	52	USQ No. 3959 dated 19.03.2021	Earth Sciences		Depth of Himalayan Glaciers
17	53	USQ No. 3060 dated 06.08.2021	Earth Sciences		Extreme Rainfall Events During Monsoon
18	54	USQ No. 1346 dated 19.09.2020	Culture		Policy on Construction around Centrally Protected Monuments
19	55	USQ No. 29 dated 03.02.2020	Culture		Development of Experiential Museums
20	56	USQ No. 4317 dated 22.03.2021	Culture		Sound and Light Program at Fatehpur Sikri
21	57	(i) USQ No. 6541 dated 07.05.2013 (ii) USQ No. 3284 dated 11.02.2014	Culture		(i) Amendment in Antiquities and Art Treasures Act, 1972 (ii) Documentation of Antiquities
22	58	USQ No. 2356 dated 23.08.2013	Tourism		Allocation of Land
23	59	USQ No. 2063 dated 12.02.2021	AYUSH		AYUSH Drug for Breast Cancer
24	60	SQ No. 283 dated 09.08.2021	Culture		Criteria for Classical Language
25	61	(i) USQ No. 3337 dated 14.12.2011 (ii) USQ No. 3624 dated 18.03.2015 (iii) USQ No. 1231 dated 23.11.2016 (iv) USQ No. 1543 dated 27.12.2017	Communications	Department of Telecommunications	(i) Telecom Finance Corporation (ii) Telecom Finance Corporation (iii) Telecom Finance Corporation (iv) New Telecom Policy

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 38

Subject: Request for dropping of Assurances given in replies to:-

- (i) SQ No. 3 dated 24.02.2015 (Supplementary by Shri Krupal Balaji Tumane, M.P.) regarding "Subsidy on Fertilizers".
- (ii) USQ No. 415 dated 05.02.2019 regarding "Subsidy Mechanism".
- (iii) USQ No. 1703 dated 02.07.2019 regarding "Transfer of Fertilizer Subsidy".
- (iv) SQ No. 424 dated 23.07.2019 (Supplementary by Shri Kapil Moreshwar Patil, M.P.) regarding "Gap in Demand and Supply of Fertilizers".
- (v) USQ No. 367 dated 19.11.2019 regarding "Opposition to Direct Cash Transfer for Fertilizer Subsidy".
- (vi) USQ No. 1486 dated 20.09.2020 regarding "Fertilizer Subsidy".
- (vii) SQ No. 385 dated 23.03.2021 (Supplementary by Shri Jagdambika Pal, M.P.) regarding "Direct Benefit Transfer of Fertilizer Subsidy".

The above mentioned Questions and Supplementary Questions were asked by various M.Ps. to the Minister of Chemicals and Fertilizers. The contents of the Questions along with the replies of the Ministers are as given in Annexures I to VII.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Chemicals and Fertilizers (Department of Fertilizers) within three months from the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Chemicals and Fertilizers (Department of Fertilizers) vide its OM No. 14011/08/2021-DBT (30191) dated 16th November, 2021 has stated as under:-

"Transfer of fertilizer subsidy to farmer's account is a very sensitive issue and it is under discussion at various higher level forums. Government of India is yet to take any concrete decision on this. Hence, at this stage, no such proposal is under active consideration in the Department of Fertilizers and no action is pending on the part of this Department."

4. In view of the above, the Ministry, with the approval of the Minister of State for Chemicals & Fertilizers, has requested the Committee to drop the above-mentioned 07 Assurances.

The Committee may consider.

DATED: 28/02/2022
NEW DELHI:

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

STARRED QUESTION NO. 3* TO BE ANSWERED ON : 24.02.2015

SUBSIDY ON FERTILIZES

*3 **SHRIMATI RANJEET RANJAN:**
SHRI KRUPAL BALAJI TUMANE:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) the subsidy on various fertilizers provided during each of the last three years and the current year, State/UT and fertilizers wise;
- (b) whether the poor and marginal farmers are unable to reap the benefit of the fertilizer subsidy;
- (c) If so, the reaction of the Government thereon;
- (d) whether the Government proposes to provide fertilizer subsidy directly to farmers through their bank account on the lines of Direct Benefit Transfer (DBT) scheme; and
- (e) if so, the details thereof including the present status of the proposal and the number of farmers likely to be benefited under the scheme?

ANSWER

MINISTER OF CHEMICALS AND FERTILIZERS

(SHRI ANANTH KUMAR)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.3* TO BE ANSWERED ON 24.02.2015, REGARDING SUBSIDY ON FERTILIZERS TABLED BY SHRIMATI RANJEET RANJAN AND SHRI KRUPAL BALAJI TUMANE.

(a): The details of fertilizer subsidy (product-wise) given during the last three years and current year are in table below. State-wise subsidy paid figures are not available as the subsidies are released to fertilizers companies. However, company-wise details of fertilizer subsidy paid is given in **Annexure 'A1 to A6'**.

(Rupees in crores)

Year	Urea	P&K Fertilizers
2011-12	37760.44	36809.41
2012-13	40016.00	30576.10
2013-14	41853.30	29426.86
2014-15 (Upto Jan 15)	49158.30	19324.15

(b) & (c): Subsidy on Urea and 22 grades of Phosphatic & Potassic (P&K) Fertilizers is passed on to farmers through fertilizer companies in the form of lower MRP, which is much below the actual cost. While Urea is provided at Government fixed price of Rs.5360/- MT (excluding taxes), the P & K fertilizers are provided to farmers at subsidized prices based on the nutrient content on each grade of P&K fertilizer. The fertilizer companies are required to clearly print the MRP on each fertilizer bag. Any sale above the printed MRP is punishable under the Essential Commodities (EC) Act. In order to check whether the prices fixed by the fertilizer companies are reasonable, the companies are required to submit cost data of their fertilizer products so that the Government can ensure that the subsidy has been passed on to the farmers. Thus all the farmers are benefitted from the grant of subsidy on fertilizers.

(d) & (e): At present, the proposal the Direct Benefit Transfer (DBT) in fertilizers is under consideration.

Annexure-I A

Sector wise / Company-wise Subsidy released for Indigenous Urea, Imported P&K Fertilizers and Indigenous P&K Fertilizers during 2011-12 to 2014-15 (Upto Jan 15)

(Rupees in Crores)

Sl. No.	Sector	COMPANY NAME	FINANCIAL YEAR			
			2011-12	2012-13	2013-14	2014-15 (Upto Jan'15)
1	Public	Fertilizers and Chemicals Travancore Ltd	1123.01	994.40	777.58	737.87
2	Public	GSFC	1674.05	983.19	1784.09	972.41
3	Public	Madras Fertilisers Ltd	1803.90	1559.29	1552.93	1545.79
4	Public	National Fertilizers Ltd	4514.99	4515.76	5754.32	6336.35
5	Public	Rashtriya Chemicals & Fertilisers Ltd	1862.26	2570.60	2708.64	3038.26
6	Public	Brahmaputra Valley Fertilizers & Cem Ltd.	178.28	170.34	188.86	242.74
		Total - Public Sector	11156.49	10793.58	12767.42	12873.42
7	Co-op.	Indian Farmers Fertiliser Cooperative Ltd.	11191.88	10241.25	9984.53	10842.20
8	Co-op.	Krishak Bharti Co-operative Ltd.	962.53	1194.37	1604.09	2522.69
		Total - Co-op.	12154.41	11435.62	11588.62	13368.89
9	Pvt.	Chambel Fertilizer & Chemicals Ltd.	2221.57	2445.49	3666.47	4441.17
10	Pvt.	Coromandel International Ltd.	3955.72	3234.95	3099.82	2365.93
11	Pvt.	Deepak Fertilizers & Petrochemicals Corp	261.03	248.26	436.94	70.53
12	Pvt.	Gujrat Narmada Valley fertilizers Co. Ltd.	1134.58	1119.44	1321.42	1335.31
13	Pvt.	Indian Potash Limited	7701.05	5040.71	5319.50	2957.45
14	Pvt.	Nagarjuna Fertilizer & Chemicals	1599.00	1461.36	1870.58	1060.96
15	Pvt.	Paradeep Phosphate Ltd.	1791.91	1949.18	2105.98	1369.28
16	Pvt.	Shriram Fertilizer & Chemicals	356.01	380.23	621.73	660.43
17		SPIC	2165.14	1477.96	791.90	1615.80
18	Pvt.	Tata Chemicals Ltd (HLL)	2189.84	1806.26	2342.37	2527.51
19	Pvt.	Tungbhadra Chemicals & Fertilizer Ltd.	4.11	0.00	0.00	0.00
20	Pvt.	Zuari Agro Chemicals Ltd.	3078.69	2919.45	2782.14	2679.87
21	Pvt.	MMTC	0.00	1.56	0.00	0.00
22	Pvt.	HPM Fertilizers	0.00	17.63	1.40	26.15
23	Pvt.	Mosaic India Pvt. Ltd.	733.77	338.91	625.38	404.71
24	Pvt.	INDO GULF	798.27	805.12	1684.79	1501.03
25	Pvt.	Duncan India Ltd.	1.57	0.00	0.00	0.00
26	Pvt.	Manglore Chemicals & Fertilisers Ltd.	1830.73	1583.85	1708.93	1666.00
27	Pvt.	Rallis India Ltd.	2.55	0.00	0.00	0.00
28	Pvt.	Foliage Crop. Solutions Pvt. Ltd.	1.73	0.00	0.00	0.00
29	Pvt.	Green Star Fertilizers Ltd.	845.33	749.82	313.91	345.53
30	Pvt.	KPR Fertilizers Ltd.	81.96	151.99	52.98	0.00
31	Pvt.	Toopeer Pvt. Ltd.	1.48	0.00	0.00	0.00

32	Pvt.	SUNFERT	0.00	4.24	87.73	118.85
33	Pvt.	TRANS AGRO	0.00	5.32	0.67	122.40
34	Pvt.	HINDALCO IND LTD	355.77	303.89	351.66	223.63
35	Pvt.	Kribhco Shyam Fertilizers Ltd.	452.42	614.02	609.91	992.02
36	Pvt.	Kanpur Fertilizers Chemicals Ltd.	0.00	0.00	202.36	1394.63
	Pvt.	Agrigold Orgasls	0.00	0.00	4.90	25.85
37	Pvt.	SSP UNITS	1851.63	1604.38	1548.22	912.89
		Total Pvt.	38415.86	28264.02	31951.69	28817.93
38	Pvt.	Pre-Oct 2000	73.58	82.88	0.00	0.00
39	Pvt.	Freight	0.00	0.00	0.00	0.00
40	Pvt.	Intt. On SBA	0.00	0.00	19.13	0.24
41	Pvt.	Loss on Bonds	294.49	0.00	0.00	0.00
		Grand Total	57094.83	50576.10	55926.86	55056.48

Annexure - I B

Sector Wise / Company-wise Subsidy released

(Rupees in Crores)

Sl. No.	Sector	COMPANY NAME	2011-12			
			IMP P&K	IND P&K	IND UREA	TOTAL
1	Public	Fertilizers and Chemicals Travancore Ltd	3.33	1119.68	0.00	1123.0
2	Public	GSFC	0.00	1477.22	196.83	1674.05
3	Public	Madras Fertilisers Ltd	0.00	35.16	1768.74	1803.90
4	Public	National Fertilizers Ltd.	10.94	0.00	4504.05	4514.99
5	Public	Rashtriya Chemicals & Fertilisers Ltd	263.56	657.66	941.04	1862.26
6	Public	Brahmaputra Valley Fertilizers & Cem Ltd.	0.00	0.00	178.28	178.28
		Total Public Sector	277.83	3289.72	7588.94	11156.49
7	Co-op.	Indian Farmers Fertiliser Cooperative Ltd.	2104.61	6293.53	2793.74	11191.88
8	Co-op.	Krishak Bharti Co-operative Ltd.	370.78	0.00	591.75	962.53
		Total Co-op.	2475.89	6293.53	3885.49	12154.41
9	Pvt.	Chambel Fertilizer & Chemicals Ltd.	780.68	0.00	1440.89	2221.57
10	Pvt.	Coromandel International Ltd.	535.52	3420.20	0.00	3955.72
11	Pvt.	Deepak Fertilizers & Petrochemicals Corp	65.93	195.10	0.00	261.03
12	Pvt.	Gujrat Narmada Valley fertilizers Co. Ltd.	0.00	256.28	878.30	1134.58
13	Pvt.	Indian Potash Limited	7687.62	13.43	0.00	7701.05
14	Pvt.	Nagarjuna Fertilizer & Chemicals	813.92	0.00	785.08	1599.00
15	Pvt.	Paradeep Phosphate Ltd.	353.24	1438.67	0.00	1791.91
16	Pvt.	Shriram Fertilizer & Chemicals	78.54	0.00	277.47	356.01
17	Pvt.	SPIC	0.48	0.00	2164.66	2165.14
18	Pvt.	Tata Chemicals Ltd (HLL)	533.30	1013.28	643.26	2189.84
19	Pvt.	Tungbhadra Chemicals & Fertilizer Ltd.	4.11	0.00	0.00	4.11

20	Pvt.	Zuari Agro Chemicals Ltd.	1396.19	901.29	781.21	3078.69
2	Pvt.	MMTC	0.00	0.00	0.00	0.00
22	Pvt.	HPM Fertilizers	0.00	0.00	0.00	0.00
23	Pvt.	Mosaic India Pvt. Ltd.	733.77	0.00	0.00	733.77
24	Pvt.	INDO GULF	80.59	0.00	717.68	798.27
25	Pvt.	Duncan India Ltd.	1.57	0.00	0.00	1.57
26	Pvt.	Manglore Chemicals & Fertilisers Ltd.	337.86	322.85	1170.02	1830.73
27	Pvt.	Rallis India Ltd.	2.55	0.00	0.00	2.55
28	Pvt.	Foliage Crop. Solutions Pvt. Ltd.	1.73	0.00	0.00	1.73
29	Pvt.	Green Star Fertilizers Ltd.	327.66	517.67	0.00	845.33
30	Pvt.	KPR Fertilizers Ltd.	81.96	0.00	0.00	81.96
31	Pvt.	Toepeer Pvt. Ltd.	1.48	0.00	0.00	1.48
32	Pvt.	SUNFERT	0.00	0.00	0.00	0.00
33	Pvt.	TRANS AGRO	0.00	0.00	0.00	0.00
34	Pvt.	HINDALCO IND LTD	0.00	355.77	0.00	355.77
35	Pvt.	Kribhco Shyam Fertilizers Ltd.	0.00	0.00	452.42	452.42
36	Pvt.	Kanpur Fertilizers Chemicals Ltd.	0.00	0.00	0.00	0.00
	Pvt.	Agrigold Orgasis				
37	Pvt.	SSP UNITS	0.00	1851.63		1851.63
		Total Pvt.	13818.70	10286.17	9310.99	33415.86
38		Pre-Oct 2000	0.00	73.58	0.00	73.58
39		Special Freight	0.00	0.00	0.00	0.00
40		Intt. On SBA	0.00	0.00	0.00	0.00
41		Loss on Bonds	0.00	294.49	0.00	294.49
		Grand Total	16571.92	20237.49	20285.42	57094.83

Annexure - I C

Sector Wise / Company-wise Subsidy released

(Rupees in Crores)

Sl. No.	Sector	COMPANY NAME	2012-13			Total
			IMP P&K	IND P&K	IND UREA	
1		Fertilizers and Chemicals Travancore Ltd	91.12	903.28	0.00	994.40
2	Public	GSFC	26.68	821.87	134.64	983.19
3	Public	Madras Fertilisers Ltd	15.10	116.93	1427.26	1559.29
4	Public	National Fertilizers Ltd	0.00	0.00	4515.76	4515.76
5	Public	Rashtreeya Chemicals & Fertilisers Ltd	624.57	772.18	1173.85	2570.60
6	Public	Brahmaputra Valley Fertilizers & Chem Ltd.	0.00	0.00	170.34	170.34
Total Public Sector			757.47	2614.26	7421.85	10793.58
7	Co-op.	Indian Farmers Fertiliser Cooperative Ltd	1998.94	5028.76	3213.55	10241.25
8	Co-op.	Krishak Bharti Co-operative Ltd.	534.36	0.00	660.01	1194.37
Total Co-op			2533.30	5028.76	3873.56	11435.62

9	Pvt.	Chambel Fertilizer & Chemicals Ltd.	854.94	0.00	1590.55	2445.49
	Pvt.	Coromandel International Ltd	486.96	2747.99	0.00	3234.95
11	Pvt.	Deepak Fertilizers & Petrochemicals Corp	112.47	135.79	0.00	248.26
12	Pvt.	Gujrat Narmada Valley Fertilisers Co.Ltd	51.54	209.08	858.82	1119.44
13	Pvt.	Indian Potash Limited	5039.11	1.60	0.00	5040.71
14	Pvt.	Nageriuna Fertilizer & Chemicals Ltd	809.74	0.00	651.62	1461.36
15	Pvt.	Paradeep Phosphate Ltd. Shriram Fertilizer & Chemicals	669.36	1279.82	0.00	1949.18
16	Pvt.		105.92	0.00	274.31	380.23
17	Pvt.	SPIC	0.00	0.00	1477.96	1477.96
18	Pvt.	Tata Chemicals Ltd (HLL)	582.02	617.35	606.89	1806.26
19	Pvt.	Tungbhadra Chemicals & Fertilizer Ltd	0.00	0.00	0.00	0.00
20	Pvt.	Zuari Agro Chemicals Ltd	1143.35	674.42	1101.68	2919.45
21	Pvt.	MMTC	1.56	0.00	0.00	1.56
22	Pvt.	HPM Fertilizers	17.63	0.00	0.00	17.63
23	Pvt.	Mosaic India Pvt. Ltd.	338.91	0.00	0.00	338.91
24	Pvt.	INOOGULF	156.72	0.00	648.40	805.12
25	Pvt.	Duncan India Ltd	0.00	0.00		0.00
26	Pvt.	Manglore Chemicals & Fertilisers Ltd	480.83	222.68	880.34	1583.85
27	Pvt.	Rallis India Ltd.	0.00	0.00	0.00	0.00
28	Pvt.	Foliage Crop. Solutions Pvt. Ltd.	0.00	0.00	0.00	0.00
29	Pvt.	GreenStar Fertilizers Ltd.	272.72	477.10	0.00	749.82
30	Pvt.	KPR Fertilizers Ltd.	151.99	0.00	0.00	151.99
31	Pvt.	Toepeer Pvt. Ltd.	0.00	0.00	0.00	0.00
32	Pvt.	SUNFERT	4.24	0.00	0.00	4.24
33	Pvt.	TRANS AGRO	5.32	0.00	0.00	5.32
34	Pvt.	HINDALCO IND LTD Kribhco Shyam Fertilizers Ltd	0.00	303.89	0.00	303.89
35	Pvt.		0.00	0.00	614.02	614.02
36	Pvt.	Kanpur Fertilizers Chemicals Ltd.	0.00	0.00	0.00	0.00
	Pvt.	Agrigold Orgasis				
37	Pvt.	SSP UNITS	0.00	1604.38	0.00	1604.38
		Total - Pvt.	11285.33	8274.40	8704.69	28264.02
38		Pre-Oct 2000	0.00	82.88	0.00	82.88
39		Special Freight	0.00	0.00	0.00	0.00
40		Intt. On SBA	0.00	0.00	0.00	0.00
41		Loss on Bonds	0.00	0.00	0.00	0.00
		Grand Total	14576.10	16000.00	20000.00	50576.10

ADP*

14

Sector wise / Company-wise Subsidy released

Annexure - I D

			IMP P&K	IND P&K	IND UREA	Total
	Public	Fertilizers and Chemicals Travancore Ltd		760.70		777.58
	Public	GSFC	16.88		0.00	
2			368.51	1215.25	200.33	1784.09
3	Public	Madras Fertilisers Ltd	0.00	60.30	1492.63	1552.93
4	Public	National Fertilizers Ltd	0.00	0.00	5754.32	5754.32
5	Public	Rashtriya Chemicals & Fertilizers Ltd	362.95	559.55	1786.14	2708.64
6	Public	Brahmaputra Valley Fertilizers & Chem Ltd.	0.00	0.00	189.86	189.86
Total Public Sector			748.34	2595.80	9423.28	12767.42
7	Co-op.	Indian Farmers Fertiliser Cooperative Ltd Krishak Bharti Co-operative Ltd.	342.40	4974.80	4667.33	9984.53
8	Co-op.		387.47	0.00	1216.62	1604.09
Total Co-op			729.87	4974.80	5883.95	11588.62
9	Pvt.	Chambel Fertilizer & Chemicals Ltd.	1316.82	0.00	2349.65	3666.47
10	Pvt.	Coromandel International Ltd Deepak Fertilizers & Petrochemicals Corp	553.26	2546.56	0.00	3099.82
11	Pvt.		154.65	282.29	0.00	436.94
12	Pvt.	Gujrat Narmada Valley Fertilisers Co.Ltd Indian Potash Limited	4.40	197.48	1119.54	1321.42
13	Pvt.	Nagarjuna Fertilizer & Chemicals Ltd	5319.30	0.20	0.00	5319.50
14	Pvt.	Paradeep Phosphate Ltd.	875.83	0.00	994.75	1870.58
15	Pvt.	Shriram Fertilizer & Chemicals	826.80	1279.18	0.00	2105.98
16	Pvt.		307.54	0.00	314.19	621.73
17	Pvt.	SPIC	0.00	0.00	791.90	791.90
18	Pvt.	Tata Chemicals Ltd (HLL)	591.04	813.58	937.77	2342.37
19	Pvt.	Tungbhadra Chemicals & Fertilizer Ltd	0.00	0.00	0.00	0.00
20	Pvt.	Zuari Agro Chemicals Ltd	1086.09	432.91	1263.14	2782.14
21	Pvt.	MMTC	0.00	0.00	0.00	0.00
22	Pvt.	HPM Fertilizers	1.40	0.00	0.00	1.40
23	Pvt.	Mosaic India Pvt. Ltd.	625.38	0.00	0.00	625.38
24	Pvt.	INDO GULF	296.76	0.00	1388.03	1684.79
25	Pvt.	Duncan India Ltd	0.00	0.00	0.00	0.00
26	Pvt.	Mangalore Chemicals & Fertilisers Ltd	282.96	204.44	1221.53	1708.93
27	Pvt.	Rallis India Ltd.	0.00	0.00	0.00	0.00
28	Pvt.	Foliage Crop. Solutions Pvt. Ltd. GreenStar Fertilizers Ltd.	0.00	0.00	0.00	0.00
29	Pvt.		41.01	272.90	0.00	313.91
30	Pvt.	KPR Fertilizers Ltd.	52.98	0.00	0.00	52.98
31	Pvt.	Toepeer Pvt. Ltd.	0.00	0.00	0.00	0.00
32	Pvt.	SUNFERT	87.73	0.00	0.00	87.73
33	Pvt.	TRANS AGRO	0.67	0.00	0.00	0.67
34	Pvt.	HINDALCO IND LTD	0.00	351.66	0.00	351.66
35	Pvt.	Kribhco Shyam Fertilizers Ltd	0.00	0.00	600.91	609.91
36	Pvt.	Kanpur Fertilizers Chemicals Ltd.	0.00	0.00	202.36	202.36
	Pvt.	AgriGold Oasis	4.90	0.00	0.00	4.90
37	Pvt.	SSP UNITS	0.00	1548.22	0.00	1548.22
Total - Pvt.			12429.52	7929.40	11192.77	31551.69

38	Pre-Oct 2000	0.00	0.00	0.00	0.00
39	Special Freight	0.00	0.00	0.00	0.00
40	Intt. On SBA	19.13	0.00	0.00	19.13
41	Loss on Bonds	0.00	0.00	0.00	0.00
Grand Total		13926.86	15500.00	26500.00	55926.86

Annexure -I E

released

Sector wise / Company-wise subsidy

(Rupees in Crores)

Sl. No.	Sector	COMPANY NAME	2014-15 (Upto January 2015)			Total
			IMP P&K	IND P&K	IND UREA	
1	Public	Fertilizers and Chemicals Travancore Ltd	49.83	688.04	0.00	737.87
2	Public	GSFC	63.87	661.75	246.79	972.41
3	Public	Madras Fertilisers Ltd	0.00	40.40	1505.39	1545.79
4	Public	National Fertilizers Ltd	0.00	0.00	6336.35	6336.35
5	Public	Rashtriya Chemicals & Fertilisers Ltd	168.45	227.15	2642.66	3038.26
6	Public	Brahmaputra Valley Fertilizers & Chem Ltd.	0.00	0.00	242.74	242.74
Total - Public Sector			282.15	1617.34	10973.93	12873.42
7	Co-op.	Indian Farmers Fertiliser Cooperative Ltd	473.95	3746.15	6622.10	10842.20
8	Co-op.	Krishak Bharti Co-operative Ltd.	286.19	0.00	2236.50	2522.69
Total - Co-op			760.14	3746.15	8858.60	13964.89
9	Pvt.	Chambel Fertilizer & Chemicals Ltd.	1032.53		3408.64	4441.17
10	Pvt.	Coromandel International Ltd	233.59	2132.34	0.00	2365.93
11	Pvt.	Deepak Fertilizers & Petrochemicals Corp	28.22	42.31	0.00	70.53
12	Pvt.	Gujarat Narmada Valley Fertilisers Co.Ltd	0.00	137.51	1197.80	1335.31
13	Pvt.	Indian Potash Limited	2957.45		0.00	2957.45
14	Pvt.	Nagariuna Fertilizer & Chemicals Ltd Paradeep Phosphate Ltd.	50.91		1010.05	1060.96
15	Pvt.	Shriram Fertilizer & Chemicals	307.28	1062.00	0.00	1369.28
16	Pvt.		184.85		475.58	660.43
17	Pvt.	SPIC	0.00		1615.80	1615.80
18	Pvt.	Tata Chemicals Ltd (H.L.)	491.31	556.15	1480.05	2527.51
19	Pvt.	Tungbhadra Chemicals & Fertilizer Ltd	0.00		0.00	0.00
20	Pvt.	Zuari Agro Chemicals Ltd	495.52	693.27	1491.08	2679.87
21	Pvt.	MMTC	0.00		0.00	0.00
22	Pvt.	HPM Fertilizers	26.15		0.00	26.15
23	Pvt.	Mosaic India Pvt. Ltd.	404.71		0.00	404.71
24	Pvt.	INDOGULF	0.10		1500.93	1501.03
25	Pvt.	Duncan India Ltd	0.00		0.00	0.00
26	Pvt.	Manglore Chemicals & Fertilisers Ltd	183.74	149.04	1333.22	1666.00
27	Pvt.	Rallis India Ltd.	0.00		0.00	0.00
28	Pvt.	Foliage Crop. Solutions Pvt. Ltd.	0.00		0.00	0.00
29	Pvt.	GreenStar Fertilizers Ltd	0.00	345.53	0.00	345.53
30	Pvt.	KPR Fertilizers Ltd.	0.00		0.00	0.00
31	Pvt.	Toepeer Pvt. Ltd.	0.00		0.00	0.00
32	Pvt.	SUNFERT	118.85		0.00	118.85
33	Pvt.	TRANS AGRO	122.40		0.00	122.40
34	Pvt.	HINDALCO IND LTD		223.63	0.00	223.63
35	Pvt.	Kribhco Shyam Fertilizers Ltd	0.00		992.02	992.02
			0.00			992.02

36	Pvt.	Kanpur Fertilizers Chemicals Ltd.	0.00		1394.63	1394.63
	Pvt.	Agrigold Orgasis	25.85			25.85
37	Pvt.	SSP UNITS	0.00	912.89	0.00	912.89
Total- Pvt.			6663.46	6254.67	15899.80	28817.93
38		Pre-Oct 2000	0.00			0.00
39 -		Special Freight	0.00			0.00
40		Intt. On SBA	0.24			0.24
41		Loss on Bonds	0.00			0.00
Grand total			7705.99	11618.16	35732.33	55056.48

Annexure - I F

Details of fertilizer subsidy released

(Rupees in crores)

Year	Imported Urea	Indigenous Urea	Imported P&K	Indigenous P&K
2011-12	17475.00	20285.44	16571.92	20237.49
2012-13	20016.00	20000.00	14576.10	16000.00
2013-14	15353.30	26500.00	13926.86	15500.00
2014-15- (Upto Jan 15)	13425.97	35732.33	7705.99	11618.16

(Q.3)

श्रीमती रंजीत रंजन: अध्यक्ष जी, मैं अपने प्रश्न के भाग 'ख' के बारे में आपके माध्यम से मंत्री जी से कुछ जानकारी चाहती हूँ। मैंने प्रश्न किया था कि क्या गरीब और सीमान्त किसान उर्वरक राजसहायता का लाभ नहीं उठा पा रहे है? आपने यह आंकड़ा दिया है कि उर्वरक कंपनियों को प्रत्येक उर्वरक बैग पर एम.आर.पी. स्पष्ट रूप से मुद्रित करना अपेक्षित है।

मैं आपके माध्यम से मंत्री जी से पूछना चाहती हूँ कि सिर्फ एम.आर.पी. लिखने से काला बाजारी नहीं रुकेगी, जो सरेशाम काला बाजारी करते हैं उनको आज तक क्या दंड मिला है?

तीसरा, आपने उसमें लिखा है कि लागत आंकड़े प्रस्तुत करने होते हैं। सिर्फ उर्वरक उत्पादों पर लागत आंकड़े प्रस्तुत करने से काला बाजारी नहीं रुकेगी। काला बाजारी का एक महत्वपूर्ण कारण यह है कि जितनी डिमाण्ड है, एक प्रखंड में, एक पंचायत में 500 बोरे उर्वरक की डिमाण्ड होती है लेकिन वहां 50 बोरे उर्वरक दिए जाते हैं।...(व्यवधान)

मैं यह जानना चाहती हूँ कि उर्वरक सब्सिडी का लाभ सीधे आम किसानों, गरीब और छोटे किसानों को मिले, क्या भारत सरकार ने जिलावार किसानों और किसानों की भूमि का आंकड़ा तैयार किया है, जिससे यह पता चल सके कि वास्तविक रूप में छोटे, मझोले और बड़े किसानों के पास खेतीयुक्त कितनी जमीन है?

श्री अनन्तकुमार : अध्यक्ष जी, देश में उर्वरक की कोई कमी नहीं है। यूरिया हो, डीएपी हो, एमओपी हो या एनपीके हो, हम पर्याप्त मात्रा में मुहैया कर रहे हैं।...(व्यवधान) हर प्रदेश के कृषि विभाग हमें डिमांड भेजते हैं। उस डिमांड के अनुसार हम सप्लाई कर रहे हैं।...(व्यवधान)

माननीय अध्यक्ष : आपको प्रश्न पूछने का अवसर मिलेगा। इस तरह शोर करने से क्या होगा।

...(व्यवधान)

श्री अनन्तकुमार : लेकिन प्रदेशों में वितरण प्रणाली का जिम्मा वहां की सरकार का है। हमने हर प्रदेश को एडवाइज़री भेजी है। यदि वहां कालाबाजारी या होर्डिंग हो रही है तो प्रदेश सरकार को छपा मारना चाहिए और भारत सरकार पर्याप्त मात्रा में जो उर्वरक भेज रही है, उसे किसानों को पहुंचाने का काम करना चाहिए।

श्रीमती रंजीत रंजन : मैं आपके उत्तर से बिल्कुल आश्वस्त नहीं हूँ। हर जगह कालाबाजारी हो रही है। किसानों को वक्त पर खाद मिलती ही नहीं है। सरेशाम लूट हो रही है। एक महीने पहले मधेपुरा के कोसी में लूट हुई है।...(व्यवधान)

माननीय अध्यक्ष : रंजीत जी, आपका प्रश्न रह जाएगा। प्लीज़, आप अपना सैकिंड सप्लीमेंट्री पूछिए।

...(व्यवधान)

श्रीमती रंजीत रंजन: महोदया, यह बहुत महत्वपूर्ण प्रश्न है। किसान हमसे प्रश्न करते हैं कि यदि आप उर्वरक नहीं दिला सकते तो आपको एमपी किसलिए बनाया है। मेरी दूसरी सप्लीमेंट्री है कि देश की सार्वजनिक, सहकारी व निजी क्षेत्र की उर्वरक कम्पनियां जो विदेशों से उर्वरक आयात करती हैं, वे संगठित होकर विदेशों से कम मूल्य पर उर्वरक एवं उर्वरक उत्पादन की खरीद करती हैं, लेकिन भारत सरकार को महंगे खरीद मूल्य दिखाकर सब्सिडी प्राप्त करती हैं जिससे उर्वरक कम्पनियां अमीर व किसान गरीब होते जा रहे हैं। उदाहरण के लिए बताना चाहती हूँ कि इफको में वर्ष 1998 में भारत सरकार की हिस्सेदारी 81 प्रतिशत थी और सहकारी कम्पनी की 19 प्रतिशत थी। लेकिन वर्ष 2004 मार्च आते-आते इफको की सहकारी हिस्सेदारी 81 प्रतिशत हो गई और सरकार की 19 प्रतिशत हो गई। ऐसा क्यों हुआ? मंत्री जी, मैं एक बार फिर कहूँगी कि किसानों को सही वक्त पर खाद नहीं मिल रही है, किसान त्राहिमाम है। राजनीतिक व्यक्ति वोट पर जिन्दा रहता है, यह हम सबको मालूम है। लेकिन हम उन्हें ईमानदारी से खाद मुहैया करवाना चाहते हैं। आप किसानों के बारे में कितने चिंतित हैं, यह आपका भूमि अधिग्रहण बिल दिखा रहा है। इसलिए प्लीज़ इसे गंभीरता से लीजिए।

श्री अनन्तकुमार : अध्यक्ष जी, किसान को जो खाद चाहिए, यदि इस महीने देशभर से यूरिया की डिमांड 13 लाख मीट्रिक टन की है तो भारत सरकार 23 लाख मीट्रिक टन यूरिया हर प्रदेश को भेज चुकी है।...(व्यवधान)

माननीय अध्यक्ष : यह रिकार्ड है, आप अपने प्रदेश में जांच कीजिए।

...(व्यवधान)

श्री अनन्तकुमार : मैं आपके सामने पूरा दस्तावेज रख सकता हूँ, हरेक सांसद को भेज सकता हूँ।...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : अध्यक्ष महोदया, रबी की फसल बोन में आधा यूरिया भी प्रदान नहीं किया गया।...(व्यवधान)

श्री अनन्तकुमार : यदि आप लोग भूमि अधिग्रहण के बारे में कोई प्रश्न पूछना चाहते हैं तो अलग समय में पूछिए।...(व्यवधान) लेकिन नरेन्द्र भाई मोदी की सरकार में उर्वरक की कोई कमी नहीं है। यदि कालाबाजारी हो रही है तो उत्तर प्रदेश सरकार से पूछिए कि वहां ऐसा क्यों हो रहा है। वहां यूरिया, खाद का डायवर्शन होता है।...(व्यवधान)

माननीय अध्यक्ष : कृपया आरोप-प्रत्यारोप मत कीजिए।

...(व्यवधान)

श्री कृपाल बालाजी तुमाने: अध्यक्ष महोदया, यूरिया, पीओके उर्वरक संबंधी सब्सिडी की व्यवस्था के बारे में मंत्री जी ने अभी बताया है।... (व्यवधान) सरकार द्वारा यूरिया, पीओके उर्वरक संबंधी सब्सिडी की व्यवस्था का जो विवरण प्रस्तुत किया गया है, इससे यही जाहिर होता है कि छोटे किसान हों या बड़े किसान हों, सबको राज्य सहायता की व्यवस्था एक ही तरह दी जाती है। आज इस देश में छोटे किसान काफी मुसीबत में हैं। यह सभी जानते हैं कि महाराष्ट्र में भी वही हालत है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि छोटे किसानों को उर्वरकों पर जो सब्सिडी मिलना चाहिए, क्या सरकार उनके डायरेक्ट खाते में सब्सिडी देने की व्यवस्था के बारे में सोच रही है?

श्री अनन्तकुमार : महोदया, माननीय सदस्य ने बहुत ही अच्छा प्रश्न पूछा है। प्रधानमंत्री जी के मार्गदर्शन के अनुसार छोटे किसानों और सभी किसानों को इसका फायदा मिले। चोरी, स्मगलिंग और डायवर्सन न हो, इसके लिए डायरेक्ट बेनिफिट ट्रांसफर कैसे कर सकते हैं, जैसे हम लोगों ने एलपीजी में किया, किरोसीन में किया, वैसे ही फर्टिलाइजर में भी देना चाहिए, यूरिया और खाद में भी देना चाहिए। इस पर हम विचार कर रहे हैं। मुझे लगता है हम इस पर जल्द से जल्द अमल करेंगे।

श्री जगदम्बिका पाल: अध्यक्ष महोदया, मैं आपका बहुत ही आभारी हूँ। यह देश के किसानों से जुड़ा हुआ प्रश्न है। मंत्री जी ने डायरेक्ट बेनिफिट ट्रांसफर स्कीम के बारे में बताया कि वह सरकार के पास विचाराधीन है और सरकार उस पर जल्द निर्णय लेगी। माननीय मंत्री ने प्रश्न के उत्तर में स्वीकार किया है कि अभी जो हम सब्सिडी देते हैं, वह राज्यवार नहीं देते हैं बल्कि कंपनियों को देते हैं। कंपनियों को एक स्पष्ट निर्देश रहता है कि उस पर एमआरपी लिखें। अगर एमआरपी के बावजूद उसकी ब्लैकमार्केटिंग होती है तो उसके खिलाफ इंसेनशियल कॉमोडिटी एक्ट की धारा 3/4 के अंतर्गत कार्रवाई होती है। मैं आपके माध्यम से जानना चाहता हूँ कि पिछले दिनों जिस तरह से खाद की ब्लैक मार्केटिंग हुई है या मांग के सापेक्ष आपूर्ति नहीं हुई, इस तरह के कितने केसेज आपके पास राज्यवार आए हैं, जिन पर इंसेनशियल कॉमोडिटी एक्ट के तहत कार्रवाई हुई है। क्या भविष्य में मांग के अनुरूप संतुलन बनाए रखने के लिए जो भी राजसहायता कंपनियों को देते हैं।... (व्यवधान) इस पर कितनी कार्रवाई हुई है, कृपया बताएं।

श्री अनन्तकुमार : महोदया, जो डीएपी है, एमओपी है और इसी तरह के 22 ग्रेड के उर्वरक हैं। उसकी देश में कमी नहीं है। यूरिया की भी कमी नहीं है, लेकिन यूरिया के एमआरपी को हमने बंद करके रखा है, कैप करके रखा है, यह 5,360 रुपये प्रति टन बिकती है। लेकिन पड़ोसी देशों में बांग्लादेश, पाकिस्तान और

नेपाल में 22,000 हजार रुपये प्रति टन बिकती है। इसलिए नेपाल और बांग्लादेश को वह स्मगल भी होती है। उत्तर प्रदेश और बिहार तक पहुंचाना हमारा काम है। एक रैक को लोड करने के लिए 9 घंटे और अनलोड करने के लिए 9 घंटे चाहिए, किंतु उत्तर प्रदेश और बिहार 60-60 घंटे लेते हैं। इसलिए हमने उनको एडवाइजरी भेजी है कि वे भी बाकी प्रदेशों की तरह लोडिंग और अनलोडिंग करें। लेकिन मैं माननीय सदस्य को आश्वस्त करना चाहता हूँ कि इन्होंने जो भी ब्योरा मांगा है और बाकी चीजों के बारे में भी पूछा है वह उपलब्ध करा देंगे।

SHRIMATI SUPRIYA SULE : The hon. Minister has said that already a lot of urea and other subsidized fertilizers are available. Unfortunately, we can see the sense of the House that that is not the reality. It is too little, too late. He has given us urea after the Rabi crop. The Senior Minister in his reply has said that there is no clarity about the amount of requirement and how much the Government is fulfilling the requirement. That has not been given in the reply. The hon. Minister may kindly clarify.

There have also been reports in the various newspapers that the import orders this year - as we are all aware that fertilizers are imported extensively in our country - were delayed. Hence, delay in the distribution. Is that a fact? I would like the hon. Minister to clarify this on the floor of the House.

SHRI ANANTHKUMAR: Madam, this year, monsoon itself was delayed. Both for Kharif and Rabi crops, the required amount of urea and all other fertilizers were supplied adequately. I also want to assure this House that there will be no dearth of urea and NPK fertilizers. If the country required 31 MT of urea, we have made available 31 MT of urea. If 30 MT of DAP, MOP and other fertilizers are required, there is a glut in the market. Therefore, I don't understand the anxiety. Maharashtra or any other State, they have got adequate amount of fertilizers.

माननीय अध्यक्ष : आप मुझे नोटिस दे दीजिए, मैं उस पर चर्चा करा दूंगी। हर बात पर ऐसा नहीं होता।

... (व्यवधान)

माननीय अध्यक्ष : यह आज का प्रश्न नहीं है।

... (व्यवधान)

HON. SPEAKER: Hon. Members, you give me in writing whatever you want. I would send it to the Minister. Not like this. But not in this way.

... (Interruptions)

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 415 TO BE ANSWERED ON: 05.02.2019

Subsidy Mechanism

415. DR. KIRIT SOMAIYA:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is true that to cut pilferage in the fertiliser subsidy mechanism, the Government has taken some new measures and if so, the details thereof;
- (b) the present mechanism for giving fertilizer subsidy to companies/farmers;
- (c) the assessed requirement of Urea, DAP, MOP, NPK and SSP for the current kharif season and the total amount of subsidy to be given;
- (d) whether the Government will implement the new fertiliser subsidy mechanism throughout the country in this kharif season to check pilferage and if so, the details thereof; and
- (e) whether the Government is considering direct transfer of fertilizers subsidy to farmers and if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(RAO INDERJIT SINGH)

(a) & (b): Yes, Madam. Under the fertilizer DBT system, 100% subsidy on various fertilizer grades is released to the fertilizer companies, on the basis of actual sales made by the retailers to the beneficiaries. Sale of all subsidised fertilizers to farmers/buyers is made through Point of Sale (PoS) devices installed at each retailer shop and the beneficiaries are identified through Aadhaar Card, Kisan Credit Card (KCC), Voter Identity Card etc.

(c): The assessed requirement of Urea, DAP, MOP and NPK fertilizers for the Kharif season 2018 i.e. April 2018 to September 2018 is in Annexure-I

(d): The DBT mechanism described at (a) & (b) above has been implemented across all States/UTs w.e.f. 1st March, 2018.

(e): Yes, Madam. The Department has requested NITI Aayog to suggest a model for Direct Transfer of Fertilizer subsidy to the beneficiaries account.

The assessed requirement of Urea, DAP, MOP and NPK fertilizers for the Kharif season 2018 i.e. April 2018 to September 2018 is as follows:

(Figures in LMT)

Kharif 2018	UREA	DAP	MOP	NPK
Total	148.90	49.18	20.25	49.73

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 1703 TO BE ANSWERED ON 02.07.2019

Transfer of Fertilizer Subsidy

1703. SHRIL.S. TEJASVI SURYA:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government has observed inefficiencies in the transfer of subsidy to companies following verification of sales data using Point-of-Sale machine;
- (b) whether the Government is proposing to provide direct transfer of subsidy for fertilizers to farmer's bank account in line with NITI Aayog's recommendations and if so, the details thereof;
- (c) whether the Government has set any timeline in the implementation of the transfer of subsidy to farmers' bank accounts directly and if so, the details thereof; and
- (d) the benefits for farmers if the fertilizer subsidy is transferred directly to their bank accounts?

ANSWER

MINISTER OF CHEMICALS AND FERTILIZERS

(D. V. SADANANDA GOWDA)

(a): No, Sir. No such incidence has been observed and subsidy is being released regularly on the basis of fertilizers sold through PoS devices.

(b) to (d): At the request of Department of Fertilizers, NITI Aayog has set up a Committee to examine the feasibility of implementation of DBT in fertilizers and suggest a model for direct benefit transfer of subsidy to the beneficiaries' account. This committee has submitted a Draft report which has been sent to all concerned for their comments.

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

STARRED QUESTION NO. 424 TO BE ANSWERED ON: 23.07.2019

Gap in Demand and Supply of Fertilizers

†*424 SHRI KAPIL MORESHWAR PATIL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether there is a huge time gap between demand and actual supply of fertilizers in the country;
- (b) if so, the details thereof;
- (c) the quantum of demand and supply of fertilizers during the year 2018- 19 along with the estimated quantum of demand and supply for the current year, State-wise;
- (d) whether the quantum of fertilizers supplied to the States is not adequate to meet the requirements and if so, the details thereof; and
- (e) the remedial steps taken by the Government in this regard?

ANSWER

MINISTER OF CHEMICALS & FERTILIZERS

(SHRI D.V. SADANANDA GOWDA)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (e) OF THE LOK
SABHA STARRED QUESTION NO. 424* TO BE ANSWERED ON 23.07.2019
REGARDING GAP IN DEMAND AND SUPPLY OF FERTILIZERS

(a): No, Sir.

(b): In view of (a) above, question does not rise.

(c): The demand and supply of fertilizers during the year 2018-19 and current year
(as on date 17.07.2019) is placed as **Annexure A** and **Annexure B** respectively.

(d): There is adequate availability of fertilizers in the country.

(e): In view of (d) above, question does not rise.

Cumulative Requirement, Availability and Sales of Fertilizers during the year 2018-19

State	Urea			DAP			MOP			NPK		
	Requirement*	Availability	Sales	Requirement*	Availability	Sales	Requirement*	Availability	Sales	Requirement*	Availability	Sales
Andaman and Nicobar	0.01	0.00	0.00	0.01	0.00	0.00	0.01	0.00	0.00	0.01	0.00	0.00
Andhra Pradesh	16.70	14.22	13.66	3.76	3.30	3.00	2.86	2.59	2.42	12.50	11.90	10.37
Arunachal Pradesh	0.04	0.00	0.00	0.01	0.00	0.00	0.02	0.00	0.00	0.00	0.00	0.00
Assam	3.35	3.98	3.92	0.65	0.74	0.64	0.80	0.84	0.78	0.05	0.18	0.17
Bihar	21.00	21.95	21.84	5.00	7.59	6.78	2.10	2.65	2.23	3.50	3.49	3.32
Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Chhattisgarh	6.00	7.85	7.58	3.50	3.94	3.23	1.20	1.06	0.91	1.50	1.42	1.14
Dadra and Nagar Haveli	0.01	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Daman and Diu	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Delhi	0.08	0.21	0.21	0.04	0.03	0.03	0.02	0.01	0.01	0.02	0.00	0.00
Goa	0.03	0.02	0.02	0.02	0.02	0.02	0.01	0.01	0.01	0.03	0.03	0.03
Gujarat	19.60	21.55	21.03	5.00	5.23	4.63	1.41	1.43	1.43	4.65	6.41	5.60
Haryana	19.00	22.05	21.58	6.20	6.25	5.78	0.85	0.87	0.71	0.27	0.46	0.38
Himachal Pradesh	0.66	0.67	0.67	0.00	0.01	0.01	0.10	0.08	0.08	0.38	0.36	0.32
Jammu and Kashmir	1.33	1.35	1.34	0.72	0.64	0.61	0.26	0.25	0.25	0.00	0.02	0.02
Jharkhand	2.40	2.29	2.29	1.05	0.88	0.84	0.12	0.05	0.05	0.35	0.43	0.41
Karnataka	14.00	13.82	13.41	5.87	6.08	5.59	4.00	3.28	3.03	11.71	15.40	13.41
Kerala	1.40	1.08	1.01	0.27	0.26	0.22	1.24	1.03	1.00	1.67	1.43	1.31
Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Madhya Pradesh	23.00	26.03	25.61	11.50	13.85	12.99	1.25	1.31	1.15	2.80	3.80	3.34
Maharashtra	22.00	22.21	21.80	6.70	6.61	6.09	4.50	4.16	4.00	18.00	22.40	19.58
Manipur	0.24	0.27	0.27	0.12	0.01	0.00	0.12	0.00	0.00	0.00	0.00	0.00
Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Mizoram	0.09	0.12	0.12	0.06	0.00	0.00	0.04	0.00	0.00	0.00	0.00	0.00
Nagaland	0.01	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Odisha	5.75	5.67	5.58	2.15	2.19	1.92	1.45	1.50	1.33	3.00	3.01	2.62
Puducherry	0.11	0.11	0.11	0.01	0.01	0.01	0.03	0.02	0.02	0.06	0.04	0.04
Punjab	25.50	30.91	30.49	8.50	8.19	7.63	1.10	0.74	0.60	0.68	0.66	0.59
Rajasthan	19.00	20.56	20.32	6.15	7.51	7.03	0.30	0.41	0.32	0.55	1.08	0.95
Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Tamil Nadu	8.50	9.13	9.02	3.00	2.60	2.46	3.50	2.92	2.82	5.50	5.82	5.29
Telangana	15.00	13.85	13.75	3.20	2.55	2.28	2.60	1.62	1.51	10.50	12.21	10.57
Tripura	0.39	0.16	0.16	0.06	0.05	0.05	0.14	0.06	0.06	0.02	0.01	0.01
Uttarakhand	2.35	2.80	2.68	0.33	0.36	0.33	0.05	0.07	0.07	0.39	0.36	0.33
Uttar Pradesh	59.50	67.28	65.65	21.00	21.66	19.65	3.50	2.31	2.10	9.00	7.29	6.57
West Bengal	13.00	13.16	13.06	3.50	3.58	3.15	3.25	2.98	2.65	10.54	11.26	9.85
Total	300.04	323.31	317.19	98.40	104.15	94.95	36.81	32.27	29.54	97.68	109.43	96.21

* Requirement is projected at the beginning of each season.

At the beginning of each season the states and UTs give their projected requirement which is finalized by DAC & FW and conveyed to DOF based on the various factors. However as the season progresses the requirement keep on fluctuating in reality based on factors like monsoon, net sown area, net irrigated area, cropping pattern etc.

State	Urea			DAP			MOP			NPK		
	Requirement*	Availability	Sales	Requirement*	Availability	Sales	Requirement*	Availability	Sales	Requirement*	Availability	Sales
Andaman and Nicobar	0.00	0.00	0.00	0.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Andhra Pradesh	2.37	2.50	1.91	0.47	1.12	0.43	0.41	0.53	0.35	1.97	2.87	1.09
Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Assam	1.01	0.94	0.83	0.16	0.22	0.10	0.29	0.38	0.17	0.04	0.07	0.04
Bihar	3.41	5.05	4.31	1.64	2.42	0.85	0.71	0.89	0.35	0.95	1.13	0.42
Chandigarh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Chhattisgarh	2.14	3.07	2.46	1.58	2.27	1.22	0.33	0.68	0.38	0.33	0.81	0.41
Dadra and Nagar Haveli	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Delhi	0.03	0.06	0.06	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.00
Goa	0.01	0.01	0.01	0.01	0.00	0.00	0.00	0.00	0.00	0.01	0.02	0.02
Gujarat	6.37	5.60	4.85	1.83	2.12	1.27	0.49	0.29	0.26	2.27	2.50	1.54
Haryana	6.66	6.46	5.84	1.87	2.37	1.46	0.48	0.57	0.33	0.13	0.20	0.09
Himachal Pradesh	0.24	0.24	0.22	0.00	0.00	0.00	0.00	0.00	0.00	0.06	0.07	0.05
Jammu and Kashmir	0.46	0.50	0.49	0.19	0.23	0.13	0.05	0.11	0.07	0.01	0.01	0.00
Jharkhand	0.97	0.77	0.49	0.46	0.53	0.36	0.05	0.03	0.02	0.12	0.19	0.10
Karnataka	4.40	3.49	3.02	2.87	3.12	2.05	1.50	1.18	0.92	4.20	5.78	3.07
Kerala	0.36	0.30	0.29	0.11	0.06	0.05	0.42	0.26	0.17	0.38	0.53	0.35
Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Madhya Pradesh	5.71	6.06	5.37	4.27	5.59	3.11	0.53	0.61	0.36	0.93	1.66	0.60
Maharashtra	8.93	7.70	7.05	2.68	3.11	2.17	1.79	1.66	1.00	6.84	9.14	5.83
Manipur	0.11	0.13	0.13	0.06	0.03	0.02	0.07	0.00	0.00	0.00	0.00	0.00
Meghalaya	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Mizoram	0.05	0.04	0.04	0.03	0.00	0.00	0.02	0.00	0.00	0.00	0.00	0.00
Nagaland	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Odisha	1.64	1.79	1.54	0.92	1.07	0.71	0.39	0.53	0.29	1.10	1.38	0.84
Puducherry	0.03	0.02	0.02	0.00	0.00	0.00	0.01	0.00	0.00	0.01	0.02	0.01
Punjab	10.82	9.93	9.18	1.31	2.47	2.00	0.55	0.52	0.25	0.16	0.17	0.07
Rajasthan	3.67	4.35	3.97	1.63	3.66	2.10	0.11	0.20	0.10	0.18	0.29	0.13
Sikkim	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00
Tamil Nadu	1.97	1.72	1.43	0.66	0.70	0.34	0.64	0.53	0.40	1.18	1.57	0.82
Telangana	4.40	2.67	2.29	1.46	1.23	0.78	0.69	0.33	0.15	3.04	3.79	2.27
Tripura	0.09	0.00	0.00	0.03	0.03	0.00	0.01	0.00	0.00	0.01	0.01	0.00
Uttarakhand	0.94	0.93	0.86	0.12	0.12	0.05	0.02	0.02	0.02	0.14	0.11	0.04
Uttar Pradesh	17.12	19.84	17.85	4.60	8.34	4.29	1.27	1.32	0.55	2.04	2.66	1.44
West Bengal	2.50	3.00	2.73	0.57	0.86	0.31	0.55	0.53	0.52	1.57	3.28	1.17
Total	86.38	87.18	77.24	29.58	41.69	22.82	11.39	11.48	6.55	27.67	38.26	20.40

*Requirement is projected at the beginning of each season.

At the beginning of each season the states and UTs give their projected requirement which is finalized by DAC & FW and conveyed to DOF based on the various factors.

However as the season progresses the requirement keep on fluctuating in reality based on factors like monsoon, net sown area, net irrigated area, cropping pattern etc.

(Q. 424)

माननीय अध्यक्ष : श्री कपिल पाटिल जी ।

श्री कपिल मोरेश्वर पाटील : अध्यक्ष महोदय, मेरे सवाल का जवाब माननीय मंत्री महोदय ने अच्छी तरह से दिया है, लेकिन मैं किसानों के हित में एक सवाल पूछना चाहूंगा । अभी फिलहाल केंद्रीय बजट में जीरो बजट कृषि की बात कही गई है और अभी तक कृषि क्षेत्र में किसान जो खेती करते थे, उनको जो उर्वरक सप्लाई होता था, वह उर्वरक सप्लाई करने वाली कंपनियों को डायरेक्ट सब्सिडी दी जाती थी । अगर हमें किसानों को जीरो बजट किसानी की तरफ आकर्षित करना है तो जीरो बजट किसानी जब किसान करेगा तो उसको उर्वरक की जरूरत नहीं पड़ेगी ।

मेरी आपके माध्यम से सरकार से मांग है कि अगर किसान उर्वरक नहीं डालता है तो उतनी ही मात्रा में उर्वरक कम लगेगा और जीरो बजट किसानी करने में उर्वरक की जरूरत नहीं होगी । इसलिए जो किसान जीरो बजट कृषि की तरफ जाता है, तो उर्वरक की सब्सिडी किसान के खाते में डायरेक्ट देने के बारे में क्या सरकार विचार कर रही है? अगर कर रही है तो उसका विवरण दें ।

SHRI D.V. SADANANDA GOWDA: Sir, practically, the main Question pertains to the gap between demand and supply. After hon. Prime Minister, Shri Narendra Modi, took charge of the Government, he has given much importance as far as farmers' issues are concerned, specially with regard to the supply of fertilisers; and special initiatives are being taken right from neem coating to curtailing deviations for other areas. He wanted to see that farmers totally are directly benefitted from these things.

Now, fertilisers are given under DBT. Only after the fertilisers are given to the farmers, subsidies will be released. All such steps are taken.

Today, before giving answer to the hon. Member's Supplementary, I would like to place on record that my Ministry has come up with a new

dashboard. I can show the dashboard to all the hon. Members so that they can all see as to how much fertilisers are being produced. There are four dashboards which are being included in it. There is one dashboard for the Department of Fertilisers; then there is the State dashboard; there is the Collector Dashboard, the Company Dashboard and the Market Dashboard. In respect of each State, one can see the availability of urea, transport and other things. As there is no network inside the House, I am not able to show them. I just want to show that there are Dashboards.

As far as issues raised by the hon. Member are concerned, certainly zero farming is one of the areas of concern of this Government. Already we have linked it with Aadhaar and the Soil Health Card which have been launched in POS Version 3. Totally, the minimum usage of fertilisers is being aimed at by this Government. We are giving importance for production of other fertilisers also. We feel that, after getting the Soil Health Card, if the farmer comes to the conclusion to use minimum fertilisers day-by-day, then certainly, it will be of benefit to him.

We are going one step ahead in this regard. Currently, NITI Aayog is examining this issue. A Committee has been formed to work out the modalities on how to transfer the subsidy directly to the farmers. This is one of the areas of concern where the subsidy will be directly credited to the account of the farmer and he can make minimum use of fertilisers in future. Thus, day-by-day, there will be a reduction in the usage of fertilisers which is the aim of this Government.

श्री कपिल मोरेश्वर पाटील : अध्यक्ष महोदय, मेरा बहुत अच्छा सवाल था, लेकिन उसका जवाब बराबर नहीं मिला है। मेरा अनुरोध है कि सरकार को इस बारे में जरूर सोचना चाहिए क्योंकि किसानों के हित का यह सवाल है।

महोदय, मेरा दूसरा प्रश्न है कि हमारे देश में यूरिया का उत्पादन कम था, इसलिए हमारे तत्कालीन मंत्री अनंत कुमार जी ने इसी सभा गृह में यह घोषणा की थी कि ईरान और भारत के बीच में जॉइंट वेंचर के तहत ईरान में उर्वरक का कारखाना खोला जाएगा। मेरे प्रश्न के जवाब में बताया गया है कि हमारे यहां उर्वरक का उत्पादन किसानों की मांग के हिसाब से हो रहा है। मैं सरकार से जानना चाहता हूँ कि क्या हमारे देश में ईरान से उर्वरक आ रहा है? अगर आ रहा है तो हमारे देश में जो उर्वरक बन रहा है, क्या उसकी कीमत उससे ज्यादा है या उसी कीमत पर किसानों को उर्वरक दिया जा रहा है?

SHRI D.V. SADANANDA GOWDA: Practically, because of various issues pertaining to Iran, we have not taken up this issue further at this stage and there is no proposal also to take it forward but at the same time, the vision of the hon. Prime Minister is that fertilisers should be manufactured 100 per cent indigenously in our country. At present, nearly 75 per cent of the fertilisers are indigenously manufactured and we are importing about 25 per cent of urea and other fertilisers from other countries.

So, now, the Prime Minister has taken a view that five fertilizer factories, which were shut down earlier, should be revived – Gorakhpur, Sindri, Barauni, Ramgundam, and Talcher.

So, if we are able to complete the revival of these fertilizer factories, automatically, 12.7 lakh metric tonnes of production from each of these factories, will come out, and we will be self-sufficient in fertilizers. We need not

depend upon any external agencies or other countries as far as fertilizers are concerned.

SHRI GAURAV GOGOI : Thank you, hon. Speaker Sir, for giving me this opportunity.

My question, through you, is related to the shortage of urea in North East. There is only one gas-based fertilizer plant in North-East, which is the Brahmaputra Valley Fertilizer Corporation Limited. Its production is not to the maximum because Unit – IV of the Corporation is not producing fertilizers. I had also apprised the Ministry in the previous Government about Unit – IV not being utilised. I want to know, what plans does the Government have to increase the production through Unit – IV of the Brahmaputra Valley Fertilizer Corporation Limited. Thank you.

SHRI D.V. SADANANDA GOWDA: Sir, as rightly said by my friend, practically, Unit – IV of the BVFCL is already at final stage. We hope, in the near future, it will come into operation. I want to visit it after completion of this Budget Session. I will also invite you. So, totally, we are going to get it operated as early as possible. Now, the work is in progress.

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 367 TO BE ANSWERED ON: 19.11.2019

Opposition to Direct Cash Transfer for Fertilizer Subsidy

367. SHRI SYED IMTIAZ JALEEL:
SHRI ASADUDDIN OWAISI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether nearly 64 per cent of the farmers are against introduction of Direct Cash Transfer (DCT) for fertilizers subsidy;
- (b) if so, the reasons therefor;
- (c) whether NITI Aayog has conducted any survey in this regard;
- (d) if so, the details thereof;
- (e) whether under DCT scheme, farmers need to pay market price to buy fertilizers;
- (f) if so, whether DCT scheme is likely to increase financial burden on farmers as they have to buy fertilizers at market price; and
- (g) if so, the decision taken or being taken by the Government in the wake of farmers' views in this regard?

ANSWER

MINISTER OF CHEMICALS & FERTILIZERS

(D. V. SADANANDA GOWDA)

(a) to (g): The Department of fertilizers has implemented Direct Benefit Transfer (DBT) System across all States/UTs w.e.f. March, 2018. Under the DBT system, 100% subsidy on various fertilizer grades is released to the fertilizer companies, on the basis of actual sales made by the retailers to the beneficiaries through Point of Sale (PoS) devices installed at each retailer shop and the beneficiaries are identified through Aadhaar Card, Kisan Credit Card, Voter Identity Card etc. In the present model, Fertilizers are being sold at subsidized rates.

Further, NITI Aayog set up a Committee to suggest a model for direct benefit transfer of subsidy to the beneficiaries' account (DCT). This committee has submitted a Draft report which has been sent to all concerned for their comments. NITI Aayog has also conducted an evaluation study of DBT in Fertilizers, through M/s Microsave and in the report published by M/s Microsave, it has been mentioned that only 36.4 % of the farmers would prefer DCT in Fertilizer subsidy, if given a choice.

The study by M/s. Microsave is a sample study, which is not a comprehensive one covering adequate number of potential beneficiaries. Hence, not much reliance can be placed on this finding.

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 1486
TO BE ANSWERED ON 20.09.2020

FERTILIZER SUBSIDY

1486. SHRIMATI ANNPURNA DEVI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of the subsidy being provided to the farmers and the fertilizers manufacturing companies in public, private and cooperative sector for various fertilizers during the last three years and the current year, company-wise;
- (b) whether the Government proposes to provide Direct Benefit Transfer (DBT) into the bank accounts of farmers; and
- (c) if so, the details of the numbers of farmers likely to be benefitted by the same?

ANSWER

MINISTER OF CHEMICAL & FERTILIZERS

(SHRI D.V.SADANANDA GOWDA)

(a) The details of the subsidy provided to the various fertilizer companies in public, private and cooperative sectors in the country during each of the last three years and the current year, company-wise is enclosed in **Annexure-I**.

(b) At present there is no firm decision to introduce Direct Benefit Transfer into bank accounts of farmers. However, Government has constituted a nodal Committee under co-chairmanship of Secretary (Fertilizers) and Secretary (Agriculture) to look into the various aspects of introduction of Direct Cash Transfer of fertilizer subsidy to farmers.

(c) Does not arise as no decision in this regard has been taken so far.

Sector wise/Company-wise Subsidy released

Sl No.	Sector	COMPANY NAME	2017-18					2018-19				
			IMP P&K	IND P&K	City Compost	IND UREA	Total	IMP P&K	IND P&K	City Compost	IND UREA	Total
1	Public	Fertilizers and Chemicals Travancore Ltd	22.58	599.72	0.61		622.91	17.79	510.25	0.62	0.00	528.66
2	Public	Gujrat State Fertilizers & Chemicals Ltd	118.51	1127.07	0.24	551.98	1797.80	258.24	1674.42	0.53	565.61	2498.80
3	Public	Madras Fertilisers Ltd		80.26	0.42	852.13	932.81		10.74		1372.75	1383.49
4	Public	National Fertilizers Ltd	226.38		0.76	6621.04	6848.18	539.86		1.32	4854.40	5395.58
5	Public	Rashtriya Chemicals & Fertilisers Ltd	99.90	441.66	0.38	4136.27	4678.21	59.66	528.89	0.51	3228.46	3817.52
6	Public	Brahmaputra Valley Fertilizers & Chem Ltd.				431.36	431.36				198.42	198.42
Total - Public Sector.			467.37	2248.71	2.41	12592.78	15311.27	875.55	2724.30	2.98	10219.64	13822.47
1	Co-op.	Indian Farmers Fertiliser Cooperative Ltd	359.76	4494.89		6052.25	10906.90	504.33	3860.29		4709.99	9074.61
2	Co-op.	Krishak Bharti Co-operative Ltd.	347.77		1.15	2828.19	3177.11	355.86		0.48	3053.70	3410.04
Total - Co-op			707.53	4494.89	1.15	8880.44	14084.01	860.19	3860.29	0.48	7763.69	12484.65
1	Pvt.	Chambel Fertilizer & Chemicals Ltd.	1397.12		0.30	2814.19	4211.61	1143.69		0.17	2888.01	4031.87
2	Pvt.	Coromandel International Ltd	182.23	2290.29			2472.52	264.91	2901.04			3165.95
3	Pvt.	Smartchem Technologies Ltd (Previously DFPCL)	83.92	476.65	0.03		560.60	74.22	491.51			565.73
4	Pvt.	Gujrat Narmada Valley Fertilisers Co.Ltd		153.99	0.91	1224.54	1379.44		148.84	0.90	895.72	1045.46
5	Pvt.	Indian Potash Limited	3240.67		0.35		3241.02	3742.59				3742.59
6	Pvt.	LT International	9.95				9.95	1.48				1.48
7	Pvt.	Nagarjuna Fertilizer & Chemicals Ltd	23.67		0.31	2101.85	2125.83	10.73			1816.31	1827.04
8	Pvt.	Paradeep Phosphate Ltd.	62.81	1365.42	0.06		1428.29	7.68	1141.63	0.03		1149.34
9	Pvt.	Shriram Fertilizer & Chemicals	22.55		0.05	615.87	638.47	17.59		0.21	643.89	661.69
10	Pvt.	SPIC Ltd				1496.23	1496.23				1674.30	1674.30
11	Pvt.	Indorama India Pvt. Ltd.(Earst while IRC Agrochemicals Pvt Ltd)	335.70	338.70	0.50	1530.45	2205.35	287.29	506.46	0.03	1428.29	2222.07
12	Pvt.	Tungbhadra Chemicals & Fertilizer Ltd					0.00					0.00
13	Pvt.	Zuari Agro Chemicals Ltd	344.67	697.68	0.04	744.11	1786.50	507.19	777.97		761.78	2046.94
14	Pvt.	MMTC Ltd					0.00					0.00
15	Pvt.	HPM Fertilizers					0.00					0.00

16	Pvt.	Mosaic India Pvt. Ltd.	513.87				513.87	966.83				966.83
17	Pvt.	Grassim (INDO GULF)	0.03		0.16	1349.51	1349.70	4.04		0.58	1131.77	1136.39
18	Pvt.	Duncan India Ltd					0.00					0.00
19	Pvt.	Manglore Chemicals & Fertilisers Ltd	198.01	295.40	0.49	725.20	1219.10	255.01	304.08	0.46	744.53	1304.08
20	Pvt.	Rallis India Ltd.					0.00					0.00
21	Pvt.	Foliage Crop. Solutions Pvt. Ltd.					0.00					0.00
22	Pvt.	GreenStar Fertilizers Ltd.	165.41	560.33	0.47		726.21	142.61	568.19	0.01		710.81
23	Pvt.	KPR Fertilizers Ltd.	23.34				23.34	5.66				5.66
24	Pvt.	Toepeer Pvt. Ltd.					0.00					0.00
25	Pvt.	SUNFERT INTERNATIONAL					0.00	0.91				0.91
26	Pvt.	Transworld Furtichem Pvt Ltd	29.18				29.18	22.96				22.96
27	Pvt.	HINDALCO IND LTD	24.16	301.42			325.58	9.42	218.18			227.60
28	Pvt.	Kribhco Fertilizers Ltd (previously KSFL)	33.79			1151.07	1184.86	2.59			1058.51	1061.10
29	Pvt.	Kanpur Fertilizers & Cement Ltd.	29.46		0.03	1747.46	1776.95	35.95		0.14	1163.06	1199.15
30	Pvt.	Agrigold Organics Pvt Ltd					0.00					0.00
31	Pvt.	Narmada Biochem Pvt Ltd	0.82				0.82	3.39				3.39
32	Pvt.	Great Eastern Shipping Company					0.00					0.00
33	Pvt.	Khaitan Chem & Fert Ltd	0.11				0.11	10.40				10.40
34	Pvt.	OPIL (Ostwal Phoschem(India) Limited)						0.00				0.00
35	Pvt.	SSP UNITS		1106.39			1106.39		1170.79			1170.79
36	Pvt.	CITY COMPOST BULK MANUFACTURING UNITS					0.00			4.02		4.02
37	Pvt.	Yara Fertilizers India Pvt. Ltd.										
Total - Pvt.			6721.47	7586.27	3.70	15500.48	29811.92	7517.14	8228.69	6.54	14206.17	29958.54
1		Pre-Oct 2000					0.00					0.00
2		Special Freight					0.00					0.00
3		Intt. On SBA	3.63	7.13			10.76	7.12	7.07			14.19
4		Loss on Bonds					0.00					0.00
Grand Total			7900.00	14337.00	7.26	36973.70	59217.96	9260.00	14820.35	10.00	32189.50	56279.85

Sector wise/Company-wise Subsidy released

(Rupees in Crores)

Sl No.	Sector	COMPANY NAME	2019-20					2020-21 (upto August, 2020)			
			IMP P&K	IND P&K	City Compost	IND UREA	Total	IMP P&K	IND P&K	City Compost	IND UREA
1	Public	Fertilizers and Chemicals Travancore Ltd	9.83	835.23	1.68		846.74	12.45	224.78	0.76	
2	Public	Gujrat State Fertilizers & Chemicals Ltd	377.92	1343.27	1.29	671.52	2394.00	178.28	493.38	0.38	905.69
3	Public	Madras Fertilisers Ltd		69.56	2.54	1094.08	1166.18		17.93	0.74	247.26
4	Public	National Fertilizers Ltd	630.11		2.27	6540.01	7172.39	617.85		1.22	3595.89
5	Public	Rashtriya Chemicals & Fertilisers Ltd	287.84	508.18	7.39	5132.40	5935.81	100.87	151.62	3.07	2045.37
6	Public	Brahmaputra Valley Fertilizers & Chem Ltd.				198.37	198.37			0.03	183.08
Total - Public Sector.			1305.70	2756.24	15.17	13636.38	17713.49	909.45	887.71	6.20	6977.29
1	Co-op.	Indian Farmers Fertiliser Cooperative Ltd	1017.26	4534.53		6683.87	12235.66	209.28	1236.46		4635.85
2	Co-op.	Krishak Bharti Co-operative Ltd.	986.06		7.19	4101.18	5094.43	466.04		2.05	895.35
Total - Co-op			2003.32	4534.53	7.19	10785.05	17330.09	675.32	1236.46	2.05	5531.20
1	Pvt.	Chambel Fertilizer & Chemicals Ltd.	1336.71		0.20	5499.32	6836.23	662.86		0.09	3151.02
2	Pvt.	Coromandel International Ltd	337.61	2872.76			3210.37	82.07	929.16		
3	Pvt.	Smartchem Technologies Ltd (Previously DFPC)	126.07	429.62	0.02		555.71	33.78	180.71		
4	Pvt.	Gujrat Narmada Valley Fertilisers Co.Ltd		188.61	1.52	1056.83	1246.96		41.31	0.14	619.72
5	Pvt.	Indian Potash Limited	3074.27		0.01		3074.28	1628.23		0.48	
6	Pvt.	LT International					0.00				
7	Pvt.	Nagarjuna Fertilizer & Chemicals Ltd	2.47		0.42	727.08	729.97				778.62
8	Pvt.	Paradeep Phosphate Ltd.	211.03	1271.79	0.00		1482.82	87.80	411.82		
9	Pvt.	Shriram Fertilizer & Chemicals	0.22		0.16	705.18	705.56			0.04	503.89
10	Pvt.	SPIC Ltd				1719.99	1719.99				546.77
11	Pvt.	Indorama India Pvt. Ltd.(Earstwhile IRC Agrochemicals Pvt Ltd)	561.78	655.43	1.19	2031.90	3250.30	263.76	369.10	1.16	1135.47
12	Pvt.	Tungbhadra Chemicals & Fertilizer Ltd					0.00				
13	Pvt.	Zuari Agro Chemicals Ltd	335.96	606.95	0.36	976.24	1919.51	59.82	137.56	0.08	91.54
14	Pvt.	MMTC Ltd					0.00				
15	Pvt.	HPM Fertilizers					0.00				
16	Pvt.	Mosaic India Pvt. Ltd.	821.26				821.26	492.00			
17	Pvt.	Grassim (INDO GULF)			0.40	1921.02	1921.42			0.24	1721.12

18	Pvt.	Duncan India Ltd					0.00				
19	Pvt.	Manglore Chemicals & Fertilisers Ltd	180.91	295.61	0.65	955.21	1432.38	38.92	80.54	0.53	519.99
20	Pvt.	Rallis India Ltd.					0.00				
21	Pvt.	Foliage Crop. Solutions Pvt. Ltd.					0.00				
22	Pvt.	GreenStar Fertilizers Ltd.	98.80	456.23	0.00		555.03	44.98	140.82	1.50	
23	Pvt.	KPR Fertilizers Ltd.	4.22				4.22				
24	Pvt.	Toepeer Pvt. Ltd.					0.00				
25	Pvt.	SUNFERT INTERNATIONAL					0.00				
26	Pvt.	Transworld Furtichem Pvt Ltd	13.47				13.47	1.90			
27	Pvt.	HINDALCO IND LTD		359.94			359.94		65.91		
28	Pvt.	Kribhco Fertilizers Ltd (previously KSFL)				1776.42	1776.42				2008.69
29	Pvt.	Kanpur Fertilizers & Cement Ltd.	7.06		0.62	1236.74	1244.42			0.13	920.60
30	Pvt.	Agrigold Organics Pvt Ltd					0.00				
31	Pvt.	Narmada Biochem Pvt Ltd					0.00				
32	Pvt.	Great Eastern Shipping Company					0.00				
33	Pvt.	Khaitan Chem & Fert Ltd	5.29				5.29	3.14			
34	Pvt.	OPIL (Ostwal Phoschem(India) Limited)	0.00				0.00	0.26			
35	Pvt.	SSP UNITS		1476.47			1476.47		540.38		
36	Pvt.	CITY COMPOST BULK MANUFACTURING UNITS			5.94		5.94			4.68	
37	Pvt.	Yara Fertilizers India Pvt. Ltd.								0.04	
Total - Pvt.			7117.13	8613.41	11.49	18605.93	34347.96	3399.52	2897.31	9.11	11997.43
1		Pre-Oct 2000					0.00				
2		Special Freight					0.00				
3		Intt. On SBA	2.85	1.82		22.64	27.31	2.42	478.51		10.08
4		Loss on Bonds					0.00				
Grand Total			10429.00	15906.00	33.85	43050.00	69418.85	4986.71	5499.99	17.36	24516.00

Note: Apart from above, subsidy outgo for Imported Urea for last three years and current year: 2017-18--9980.00Cr. , 2018-19--17155.36Cr. , 2019-20--14049.00Cr. and 2020-21--8417.00Cr. (till August, 2020.)

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

STARRED QUESTION NO. 385* TO BE ANSWERED ON: 23.03.2021

Direct Benefit Transfer of Fertilizer Subsidy

*385. SHRI JAGDAMBIKA PAL:
SHRI FEROZE VARUN GANDHI:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government has finalised the Direct Benefit Transfer model for fertilizer subsidy to farmers and if so, the details thereof;
- (b) whether the Government has undertaken any consultations for implementation of the said model and if so, the details thereof;
- (c) the number of farmers and farming households in the country who have received Direct Benefit Transfer of fertilizer subsidy since 2018 till date, State-wise; and
- (d) the total amount of funds disbursed in this regard, State-wise?

ANSWER

MINISTER OF CHEMICALS & FERTILIZERS

(SHRI D.V. SADANANDA GOWDA)

*(a) to (d): A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 385 TO BE ANSWERED ON 23.03.2021 REGARDING "DIRECT BENEFIT TRANSFER OF FERTILIZER SUBSIDY".

(a) : No Sir. Government has not yet taken final decision for implementation of Direct Cash Transfer(DCT) of fertilizer subsidy to farmers. However, Government of India has implemented Direct Benefit Transfer (DBT) system in fertilizer sector under which about 2.26 lakh PoS devices/ PoS desktop software have been installed at retail outlets across the country. Under the DBT system, sale of all subsidized fertilizers to farmers/buyers is made through Point of Sale (PoS) devices installed at each retailer shop and the beneficiaries are identified through Aadhaar Card, KCC, Voter Identity Card etc. and subsidy payment on various fertilizer grades is being released to the fertilizer companies on weekly basis, on the basis of actual sales made by the retailers to the beneficiaries through Point of Sale (PoS) devices installed at each retailer shop.

(b) : Direct Cash Transfer (DCT) of fertilizer subsidy to farmers has been under discussion at various forums. A Committee of Secretaries headed by Cabinet Secretary has been setup to develop the broad contours of the DCT framework under which DCT to farmers can be implemented. The CoS in its meeting held on 16.04.2020 has, inter-alia, recommended to constitute a Nodal Committee to be co-chaired by Secretaries of Department of Fertilizers and Department of Agriculture, Cooperation & Farmers Welfare to formulate and implement Direct Cash Transfer in Fertilizers. Accordingly, a Nodal Committee has been constituted vide DoF's O.M No. 15011/21/2019 dated 1st June, 2020. The Nodal Committee has held two meetings on 25.06.2020 and 28.10.2020. However, no decision has yet been taken for implementation of Direct Cash Transfer of fertilizer subsidy to farmers.

Further, vide notification dated 04.05.2020, Department of Fertilizers has constituted Chintan Shivir Working Group on Direct Benefit Transfer to Farmer under the chairmanship of Hon'ble Minister for Chemicals and Fertilizers. The Working Group is tasked to examine the feasibility of introducing a direct fertilizer subsidy transfer to farmers, criteria for selection of farmers and their entitlement, criteria for determining the amount of subsidy to be transferred to farmers' accounts, periodicity of subsidy transfer, etc. The Working Group has held several meetings with all the stakeholders. However, no decision has yet been taken for implementation of Direct Cash Transfer of fertilizer subsidy to farmers.

(c) & (d): In view of reply to (a) and (b) above, question does not arise.

(Q. 385)

श्री जगदम्बिका पाल: सभापति महोदय, माननीय मंत्री जी ने देश के किसानों की फर्टिलाइजर सब्सिडी के संबंध में उत्तर दिया है। वर्तमान समय में भारत सरकार द्वारा किसानों को फर्टिलाइजर के ऊपर जो सब्सिडी दी जा रही है, वह डायरेक्ट बेनिफिट ट्रांसफर स्कीम के तहत दी जा रही है। डायरेक्ट बेनिफिट ट्रांसफर की जो स्कीम है, देश में खुदरा फर्टिलाइजर की दो लाख छब्बीस हजार पाइंट ऑफ सेल्स हैं, इसके आधार पर समय-समय पर जो बिक्री होती है और वास्तविक बिक्री के आधार पर साप्ताहिक रूप से भारत सरकार फर्टिलाइजर कंपनियों को सब्सिडी रिलीज करती रहती है।

फर्टिलाइजर कंपनियों को रिलीज करने के बजाय डायरेक्ट कैश ट्रांसफर किसानों के खाते में हो, इस संबंध में माननीय मंत्री जी ने कहा है कि हमने कैबिनेट सैक्रेट्री की अध्यक्षता में ग्रुप ऑफ सैक्रेट्रीज की कमेटी कांस्टीट्यूट कर दी है। इसकी दो बैठकें हुई हैं। इस कमेटी का गठन 16.01.2020 यानी एक साल दो महीने पहले हुआ, लेकिन कोई निर्णय अभी तक नहीं हुआ है।

मैं माननीय मंत्री जी से कहना चाहता हूँ कि यह किसानों के लिए महत्वपूर्ण विषय है। भारत सरकार किसानों को फर्टिलाइजर के लिए सब्सिडी दे रही है, इसका सीधा पैसा किसानों को मिल सके, क्या इसके संबंध में माननीय मंत्री जी समयबद्ध तरीके से कोई कार्यक्रम बनाएंगे?

SHRI D. V. SADANANDA GOWDA: The intention of the Government is to see that the fertiliser subsidy is credited directly to the accounts of the farmers. This is the real intention of the Government. But there are several issues that need to be debated. All the stakeholders need to be consulted. The technical aspect also needs to be looked into. A technical committee has to be formed. A decision has to be taken in terms of the quantity of fertilizer that needs to be

given to a particular farmer. So, several issues need to be debated and discussed.

We had a Committee under the Chairmanship of the Cabinet Secretary consisting of other high-level Secretaries as its members. Of course, they consult one or two biotech companies also. We want to go further and have consultations with all the stakeholders, like the State Government, farmers, manufacturers and other agencies, to come to the conclusion how it could be dealt with. Even the transaction should be very transparent, which requires some technical aspect to be taken care of.

We have formed a Committee under the Chairmanship of Cabinet Secretary. At the same time, a *Chintan Shivir* was organised to hold discussion with the farmers. I myself headed that *Shivir* and held three to four interactive sessions with the State Governments, farmers and others, but a final decision has not yet been taken. We are eager that it should be done at the earliest.

I would once again discuss with the Committee headed by the Cabinet Secretary. The Committee headed by me also needs to come to a final conclusion. We hope that it will be done at the earliest. This is also the intention of the Government because direct subsidy transfer to the bank account of a farmer will track the actual buyer, reduce black-marketing, and diversion. The farmers will be at liberty to choose the fertilizers that he should use. All these things will certainly benefit the farmers. It will also help in

doubling the farmers' income. We are working on it and we will do it at the earliest. }

SHRI JAGDAMBIKA PAL : I am thankful to the Minister and I feel that the Minister is very kind to the farmers. Our Government is also committed to their cause. The Government has already constituted one Committee under the Chairmanship of the Cabinet Secretary and the hon. Minister is also Chairing one *Chintan Shivir*, a Working Group for the Direct Benefit Transfer Scheme. I do not have any doubt about the intentions of the Minister. He is quite committed to allow direct cash transfer to the farmers against fertilizer subsidy. I would like to know how much time it will take. The Government has already constituted two committees; one headed by the Minister and another headed by the Cabinet Secretary. The Government has also decided upon the criteria for selection of the farmers, their entitlement and determining the amount of subsidy to be transferred to the farmers' accounts periodically. There is no ambiguity on this count. So, I would like to know how much time it will take. Is there any definite time to come to conclusion by both, the Committee headed by you as also the Committee headed by the Cabinet Secretary?

SHRI D.V. SADANANDA GOWDA: Hon. Chairperson, Sir, practically, several States have already given their opinions because ultimately, in a sense, they are the implementing agencies. After the transfer of subsidies to the accounts of the farmers, the State Government concerned is responsible for the distribution inside that particular State. So, the State Governments are also taken on board.

Certain State Governments have given their opinions. Recently, we had a webinar with the State of Karnataka where they have come up with a new technology, wherein even the farmer's data -- his land, crop pattern, and other things -- is collected in such a way that it is easy to assess how much fertiliser should be given to a particular farmer because it varies from State to State. In certain States, the crop pattern is entirely different. In certain States, the usage of fertiliser is entirely different. So, these are the major issues that need to be taken care of when we need to come to a solution.

I really thank the hon. Member because he is very eager to see that the fertilizer subsidy should go to the accounts of the farmers. We are also not delaying it. Certainly, within a very short time, this will happen. We should sit with another committee once again. ...*(Interruptions)*

माननीय सभापति: यह बहुत महत्वपूर्ण विषय है और सरकार का मन बहुत स्पष्ट है। Let us wait.

SHRI D.V. SADANANDA GOWDA: We are very particular that it should directly go to the accounts of the farmers and the farmers should have the liberty to make use of fertilizers. So, the farmer should be an independent man.

SHRI FEROZE VARUN GANDHI : When we look at the existing data on transfers under the PM-KISAN, we can see that transfers made during the sowing season are about twice as productive as during the non-sowing season. About 70 per cent of the money that was given to farmers under the PM-KISAN transfers was put back into agriculture. In non-sowing season, it was almost half.

My question to the hon. Minister is this. When we are looking at DBT for fertilisers, are we looking at the periodicity of transfers? Are we looking at doing an emphasis on transfers during the sowing season with, of course, allowing for cropping patterns, geography, etc., because that will be much more beneficial to the nation and to the farmers as well?

SHRI D.V. SADANANDA GOWDA: This PM-KISAN fund will be distributed by the Agriculture Ministry. I have nothing to do with this. In spite of that, we are seeing that during the cropping pattern, it should be transferred to the farmers so that they can make use of that.

HON. CHAIRPERSON: Shrimati Harsimrat Kaur Badal Ji. Madam, kindly ask a brief question.

SHRIMATI HARSIMRAT KAUR BADAL: The hon. Minister in his reply has said that the working group has held several meetings with all stakeholders regarding this Direct Cash Transfer.

मेरा माननीय मंत्री जी से स्पेसिफिक क्वेश्चन है कि पंजाब में आपने कौन-से स्टोक होल्डर्स के साथ मीटिंग की है और पंजाब सरकार का क्या व्यू है, क्योंकि अभी भी इससे पहले देखा है कि जो ... * कृषि कानून हैं, जिनके खिलाफ किसान बैठे हैं। ... (व्यवधान) उधर भी सेक्रेटरीज ने कहा था कि हमने स्टोक होल्डर्स से बात की है।

माननीय सभापति: माननीय मंत्री जी।

...(व्यवधान)

* Not recorded.

श्रीमती हरसिमरत कौर बादल: लेकिन, असल में किसी स्टोक होल्डर्स से बात नहीं हुई है।
...(व्यवधान) जो राज्य 40 फीसदी ...(व्यवधान)

माननीय सभापति: माननीय मंत्री जी।

...(व्यवधान)

माननीय सभापति: आपकी कोई भी बात रिकॉर्ड में नहीं जाएगी।

...(व्यवधान)

SHRI D.V. SADANANDA GOWDA: I will be very clear. This Direct Cash Transfer to the farmers is not related to the Punjab Government alone. We have taken the opinions from the stakeholders of the whole country, including Punjab. We have taken their opinions. I can spell out what all was said by the Punjab Government only after a final decision comes out. Then only, I can say that 'yes' these are the issues on which a clear answer has been given by the Central Government.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 41

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 352 dated 18 March, 2020 regarding "Southern Coast Railway Zone" (Annexure-I).
- (ii) Unstarred Question No. 2612 dated 10 March, 2021 regarding "Creation of Rayagada Division" (Annexure-II).
- (iii) Unstarred Question No. 4693 dated 24 March, 2021 regarding "DPR of SCR" (Annexure-III).

The above mentioned Questions were addressed by various M.Ps., to the then Minister of Railways. The contents of the Questions along with the replies of the Ministers are as given in Annexures I to III.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2021/E&R/6(1)/18 dated 12 October, 2021 has stated as under:-

"Establishment of the new zone and division is a long term process and involves, amongst other things, transfer of hundreds of staff and officers. This process is likely to take considerable amount of time especially in view of prevalent COVID-19 situation. It is worth mentioning that the entire process for the last re-organisation of Indian Railways - from the announcement to the notification - took 6 years. Therefore, the process for formation of new Zone and Division takes time, depending upon various factors impacting the performance of Railways.

Indian Railways is committed to go-ahead with formation of new SCoR Zone and Rayagada Division. However, in view of above circumstances, it would not be possible to fix any time frame for the operationalization of Zone and Division.

4. In view of this position, the Ministry with the approval of the Minister of State in the Ministry of Railways, has requested the Committee to drop the above mentioned three Assurances.

The Committee may consider.

NEW DELHI

DATED: 28/02/2022

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO.352
TO BE ANSWERED ON 18.03.2020**

SOUTHERN COAST RAILWAY ZONE

***352. SHRI RAM MOHAN NAIDU KINJARAPU:**

SHRI P.V. MIDHUN REDDY:

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of the decisions and steps taken by the Government regarding establishment/creation of Southern Coast Railway Zone;**
- (b) the details of funds allocated and released so far for development of the said Zone;**
- (c) whether any progress has been made and time-frame fixed for making the new zone operational;**
- (d) if so, the details thereof and if not, the reasons therefor; and**
- (e) the names of the agencies assigned with the work such as construction, maintenance, etc. therein?**

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.352 BY SHRI RAM MOHAN NAIDU KINJARAPU AND SHRI P.V. MIDHUN REDDY TO BE ANSWERED IN LOK SABHA ON 18.03.2020 REGARDING SOUTHERN COAST RAILWAY ZONE

(a) to (e): The Government has approved setting up of a new Railway Zone viz. South Coast Railway (SCoR) with its headquarter at Visakhapatnam and a new division with headquarter at Rayagada under existing East Coast Railway (ECoR) in lieu of existing Waltair Division by reorganizing the existing South Central Railway (SCR) and ECoR.

Officer on Special Duty/South Coast Railway (OSD/SCoR) has been posted and joined at Visakhapatnam and has been directed to undertake planning and preparatory work for formation of New Zone at Visakhapatnam. Detailed Project Reports (DPRs) have been submitted by OSD/SCoR and ECoR for setting up of new SCoR Zone and a new Rayagada Division respectively and are currently under examination in Board's Office.

Annexure - 1

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 2612
TO BE ANSWERED ON 10.03.2021**

CREATION OF RAYAGADA DIVISION

2612. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of RAILWAYS be pleased to state:

- (a) the current status on the progress of creation of Rayagada Division;**
- (b) the time by when Rayagada Division would be operational along with the detailed plan outlay; and**
- (c) the details of the new trains that have been planned once the Rayagada Division is created?**

ANSWER

**MINISTER OF RAILWAYS, COMMERCE & INDUSTRY AND CONSUMER
AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI PIYUSH GOYAL)**

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) To (c) OF UNSTARRED QUESTION NO.2612 BY SHRI SAPTAGIRI SANKAR ULAKA TO BE ANSWERED IN LOK SABHA ON 10.03.2021 REGARDING CREATION OF RAYAGADA DIVISION

(a): Subsequent to the approval by the Government for setting up of a new Railway Division with its headquarters at Rayagada, Chief Transportation Planning Manager, East Coast Railway, Bhubaneswar (CTPM/ECOR/BBS) was nominated as Nodal officer from ECoR to undertake planning and preparatory work for setting up and operationalisation of new Rayagada Division. Detailed Project Report (DPR) has been submitted by ECoR and is under examination. In meantime, an Umbrella work titled "Creation of new South Coast Railway Zone and new Rayagada Division in East Coast Railway" has been included in Budget 2020-21 under Capital Expenditure at an estimated cost of ₹170 Cr.

(b): As the DPR is still under examination, no time-frame can be fixed for operationalisation of the new Division.

(c): Prior to discontinuation of regular services to contain the spread of Covid-19 w.e.f. 23.03.2020, Rayagada was being adequately served by 23 pairs of Mail/Express and 05 pairs of passenger trains. Introduction of additional train is not feasible, at present, due to operational and resource constraints. However, introduction of trains is an ongoing process in Indian Railways.

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.4693
TO BE ANSWERED ON 24.03.2021**

DPR OF SCR

4693. SHRI KESINENI SRINIVAS:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways has received any Detailed Project Report (DPR) related to South Coast Railway (SCR);**
- (b) if so, the details thereof;**
- (c) whether there has been a delay in the examination of the said report; and**
- (d) if so, the reasons therefor?**

ANSWER

**MINISTER OF RAILWAYS, COMMERCE & INDUSTRY AND CONSUMER
AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI PIYUSH GOYAL)**

(a) to (d): Detailed Project Report (DPR) for setting up of new South Coast Railway (SCoR) Zone has been submitted by Officer on Special Duty (OSD/SCoR). Based on this DPR, an Umbrella work titled "Creation of new South Coast Railway Zone and new Rayagada Division in East Coast Railway" has been included in Budget 2020-21 at an estimated cost of ₹170 Cr.

Since setting up of new Zones affects railway operations and efficiency and requires additional resources, the DPR is under detailed examination.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 44

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1861 dated 03.07.2019 regarding "Survey of Abu Road and Ambaji Road Rail Line".

On 03 July, 2019, Shri Devji M. Patel, M.P., addressed an Unstarred Question No. 1861 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M. No. 2019/W-1/NWR/PQL/BS/07 dated 20 October, 2021 has stated as under:-

"Detailed Project Report (DPR) of Taranga Hill-Abu Road via Ambaji new line project (89.38 Km) has been prepared. DPR is under examination. However, consent of State Government for cost sharing has not been received."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED:- 28/02/2022
NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

Annexure

**LOK SABHA
UNSTARRED QUESTION NO. 1861
TO BE ANSWERED ON 03.07.2019**

SURVEY OF ABU ROAD AND AMBAJI ROAD RAIL LINE

†1861. SHRI DEVJI M. PATEL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether approval has been given to connect Abu Road and Ambaji Road with a railway line in the Railway Budget of 2017 and if so, the details thereof;**
- (b) the total length of this railway line and the estimated cost of this project;**
- (c) whether any time limit has been fixed to start the work from survey to construction of the said railway line; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (d): Taranga Hill-Abu Road via Ambaji new line project has been included in the Budget 2017-18 subject to requisite approvals. Final Location Survey (FLS) has been taken up. After this, further decision shall be taken up.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 45

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 465 dated 04.02.2021 regarding "Deep Sea Port".

On 04 February, 2021, Shri Sisir Kumar Adhikari M.P., addressed an Unstarred Question No. 465 to the Minister of Ports, Shipping and Waterways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Ports, Shipping and Waterways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Ports, Shipping and Waterways *vide* O.M. No. H-11016/62/2021-ALHW (348611) dated 04.10.2021 has stated as under:-

"The project for setting up of Container Transshipment Terminal at South Bay in Great Nicobar Island in Andaman and Nicobar Administration is at its initial stage. Pre-feasibility study has been conducted by the Consultant M/s AECOM. This Ministry on 10.06.2021 has asked Andaman and Nicobar Administration to engage M/s AECOM, Project Management Consultant for establishment of Container Transshipment Terminal at Great Nicobar. As per study carried out by M/s WAPCOS Ltd., the transshipment Port can be set up in three phases i.e. Phase I (2025-2030), Phase II (2030-2040) & Phase III (2040-2050). As the project is at its conceptual stage, so fulfillment of Assurance may take a very long time."

4. In view of the above, the Ministry, with the approval of the Minister of State for Ports, Shipping and Waterways, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/02/2022
NEW DELHI

Annexure

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
LOK SABHA
UNSTARRED QUESTION NO.465
TO BE ANSWERED ON 4TH FEBRUARY, 2021
DEEP SEA PORT

465. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:
पत्तन, पोत परिवहन और जलमार्ग मंत्री

(a) whether the Government proposes to set up deep sea port in Great Nicobar Island and also at Tajpur of West Bengal;

(b) if so, whether it is a fact that transshipment zone at Tajpur costs far less than the estimated costs of new deep sea port of Nicobar Island; and

(c) if so, the comparative study report of both projects therein?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR PORTS, SHIPPING AND WATERWAYS
(SHRI MANSUKH MANDAVIYA)

(a) There is no proposal for setting up a port at Tajpur, West Bengal by Government of India. However, Andaman and Nicobar administration envisages setting up a Container Transshipment Port at South Bay in Great Nicobar Island.

(b)&(c) Does not arise.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 49

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3455 dated 15.07.2019 regarding "Reservation of Limboo and Tamang Communities".

On 15 July, 2019, Shri Indra Hang Subba, M.P., addressed an Unstarred Question No. 3455 to the Minister of Tribal Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tribal Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Tribal Affairs *vide* O.M. No. F.No.16016/09/2019-C&LM(E:15393) dated 29.10.2021 has stated as under:-

"The matter is under consideration in Ministry of Home Affairs and it involves Policy matter and is likely to take time."

4. In view of the above, the Ministry, with the approval of the Minister of State for Tribal Affairs, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/02/2022
NEW DELHI

Annexure

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.3455
TO BE ANSWERED ON 15.07.2019

RESERVATION OF LIMBOO AND TAMANG COMMUNITIES

3455. SHRI INDRA HANG SUBBA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the reservation of Limboo and Tamang communities who were declared ST in 2003 is under consideration of the Government and if so, the details thereof; and
- (b) whether the Government has taken any steps in case of Limboo and Tamang Scheduled Tribes to ensure that Article-332 of the Indian Constitution is not violated and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(Smt. RENUKA SINGH SARUTA)

(a) to (b) A proposal for reservation of seats for Limboo and Tamang communities in Sikkim Legislative Assembly is under consideration of the Government of India. Article 371F(f) and Article 332 of the Constitution of India govern reservation of seats in the Legislative Assembly of Sikkim and the issue of seat reservation for Limboo and Tamang communities is being considered under these provisions of Constitution of India.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 51

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 14 dated 14.09.2020 regarding "Data Bank of Tribal Land".

On 14 September, 2020, Shrimati Pratima Bhoumik, Shri Sumedhanand Saraswati and Shri Ranjeet Singh Hindurao Naik Nimbalkar, M.Ps., addressed an Unstarred Question No. 14 to the Minister of Tribal Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tribal Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Tribal Affairs *vide* O.M. No. 16012/09/2020-FRA (Computer No. 17483) dated 02.11.2021 has stated as under:-

"The above said Committee is already deliberating over a suggestive CFR Guideline for the purpose of providing a clear understanding of the concept pertaining to Community Forest Resource (CFR)/detailed procedural aspects etc. to encourage implementation of the community forest management and conservation regime in the spirit of the Forest Rights Act, 2006 and this is a part of the ongoing process of the implementation of the said Act.

Ministry of Tribal Affairs (MoTA) is already seized of the need for conservation, management and sustainable use of Community Forest Resources under Forest Rights Act, 2006 and hence, on 23.4.2015, MoTA issued Guidelines under Section 12 of the Act with regard to recognition and vesting of Community Forest Resources (CFR) and its management under FRA, 2006 and subsequently, on 22.9.2015, MoTA also issued advisory to all State Governments to make an assessment on the potential CFR area in their jurisdiction and to direct the District Level Committees (DLCs) at the various Districts that necessary steps be taken to ensure that CFR rights are recognized in all villages with forest dwellers.

The Ministry of Tribal Affairs is committed to ensure implementation of the Act in accordance with the Act and Rules there under. As a part of this commitment, Ministry of Tribal Affairs and Ministry of Environment, Forest and Climate Change, Government of India have issued a joint communication on 6th July, 2021, addressed to all the State Governments, except Mizoram and Nagaland where the FRA is not applicable, regarding the expeditious implementation of the Forest Rights Act, 2006 in accordance with statutory provisions and procedures thereunder."

4. In view of the above, the Ministry, with the approval of the Minister of State for Tribal Affairs, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/02/2022
NEW DELHI

Annexure

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO. 14
TO BE ANSWERED ON 14.9.2020

DATA BANK OF TRIBAL LAND

14. MS. PRATIMA BHOUMIK,
SHRI SUMEDHANAND SARASWATI,
SHRI RANJEETSINGH HINDURAO NAIK NIMBALKAR

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the Government is planning to make some changes in the Model Guidelines for Conservation, Management and sustainable use of Community Forest Resources; if so the details thereof; and its impact on the vulnerable Tribal Groups; and
- (b) whether it is a fact that Government is planning to create a data bank of tribal land and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT RENUKA SINGH SARUTA)

(a) A Committee has been constituted headed by Dr. N. C. Saxena (Retd IAS) to examine and recommend Model Guidelines for Conservation, Management and sustainable use of Community Forest Resources (CFR Guidelines in short) under Forest Rights Act, 2006 for Forest Dwelling Scheduled Tribes(FDSTs) and Other Traditional Forest Dwellers (OTFDs) including Vulnerable Tribal Groups.

(b) No, Sir.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 55

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 29 dated 03.02.2020 regarding "Development of Experiential Museums".

On 3rd February, 2020, Smt. Aparajita Sarangi, M.P., addressed an Unstarred Question No. 29 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Culture *vide* O.M. F.No.5-1/2020-M-II dated 10.02.2021 had requested for dropping of the Assurance on the following grounds:-

"The reply was given on the basis of requisite inputs furnished by the Ministry of Tourism and ASI & Akademi Sections in the Ministry.

Reply in respect of National Centre for the Performing Art (NCPA):

There has been a felt need for requirement of auditoriums of different sizes to enable performance of more art-related activities within the IGNCA Centre and as part of this Assurance, IGNCA was requested to prepare the details project report for setting up a National Centre for Performing Arts (NCPA). The DPR was sent to Ministry of Finance (MoF) for approval and in 2019, MoF made certain observations about international bench marking, because of which the project was being reviewed in its entirety in the Ministry. In the meantime, it was learnt that there was a thinking regarding need for a Central Vista in the national capital and it was also learnt that as part of this exercise, IGNCA may be required to shift from its present location to Jamnagar House. Such shifting would make the continuation of NCPA project unviable. In view of the above, it is submitted that NCPA is at a very nascent stage and project has not started yet and no time frame can be promised for its development. However, the nature, scale and scope of redevelopment of IGNCA may completely change in view of recent decision of Central Government for redevelopment of entire Central Vista around Rajpath, of which IGNCA is an important part.

Reply in respect of Indian Institute of Culture (IIC).

Indian Institute of Heritage shall be set up by integrating (1) Institute of Archeology (Pt. Deendayal Upadhyaya Institute of Archeology) under ASI, Greater Noida, (2) School of Archival Studies under NAI, New Delhi (3) The National Research Laboratory for Conservation of Cultural Property (NRLC), Lucknow and (4)

National Museum Institute of History of Art, Conservation and Museology (NMICHM), and Academic Wing of Indira Gandhi National Centre for Arts (IGNCA). These partner institutes shall become various schools of IIH. IIH shall utilize deemed university status of NMICHM. IIH shall be located at the new premises of NMICHM at Noida as primary campus. The Registrar, NMICHM is following up on name; and objective amplification of NMI Society. Therefore, the process of carrying out changes in the name, structure etc. is on.

Due to Central Vista, NCPA project is at a very nascent stage and project has not started yet and no time frame can be promised for its development. Further, the development of Indian Institute of Culture is under process."

4. The above request for dropping the Assurance was considered by the Committee at their Sitting held on 12.08.2021 and it was decided not to drop the Assurance. The Committee accordingly presented their Fifty-Third Report (17th Lok Sabha) on 09.12.2021 and urged the Ministry to make concerted efforts to fulfil the Assurance at the earliest.

5. However, the Ministry of Culture *vide* its O.M. F.No. 5-1/2020-M-II dated 08.11.2021 has stated as under:-

"The proposed National Centre for Performing Arts (NCPA) is to be established in IGNCA, New Delhi. However, the nature, scale and scope of redevelopment of IGNCA may completely change in view of recent decision of Central Government for redevelopment of entire Central Vista around Rajpath, of which the premises of IGNCA is an important part. Moreover, NCPA is at a very nascent stage and project has not started yet and no time frame can be promised for its development.

Additionally, it is informed that in a similar Assurance of this Ministry in Rajya Sabha on NCPA, a status note was processed to Rajya Sabha Secretariat and Rajya Sabha Secretariat *vide* its O.M. dated 19.07.2021 had dropped the said Assurance."

6. In view of the above, the Ministry, with the approval of the Minister of State for Culture has again requested the Committee to drop the Assurance.

The Committee may re-consider.

NEW DELHI:

DATED: 28/02/2022

**GOVERNMENT OF INDIA
MINISTRY OF CULTURE**

LOK SABHA

**UNSTARRED QUESTION NO. 29
TO BE ANSWERED ON 03.02.2020**

DEVELOPMENT OF EXPERIENTIAL MUSEUMS

29. SHRIMATI APARAJITA SARANGI:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the 100 experiential museums that the Government is planning to develop to boost tourism in India;
- (b) whether any of these museums are located in Odisha and if so, the details thereof;
- (c) the details of the historic sites which have been selected for an 'authentic reconstruction' venture as a part of the five-year plan to boost tourism; and
- (d) the composition and functions of the proposed Indian Institute of Culture and the National Centre for Performing Arts?

ANSWER

**MINISTER OF STATE (IC) FOR CULTURE &
TOURISM
(PRAHLAD SINGH PATEL)**

(a)&(b): In 2016, Ministry of Culture was given the task of establishing Virtual Museums in at least 50 locations. Subsequently, Ministry of Culture has developed three Virtual Experiential Museums:- Man Mahal at Varanasi, Ajanta Caves at National Musuem, Delhi and Humayun Tomb in Delhi (last two are under development). Ministry of Culture also proposes to set up a National Virtual Experiential Site Museum at Vadnagar, Gujarat. At present, there is no Virtual Experiential Museum established in Odisha.

(c): Ministry of Tourism under its schemes of 'Swadesh Darshan' and 'Development of Iconic sites', has developed tourism infrastructure at various heritage destinations.

Under both these schemes, the primary objective is to develop the identified destinations as benchmark tourist destinations in terms of comprehensive development of infrastructure & services.

However, under both the above-mentioned schemes, interventions involving reconstruction of historic sites are not permissible.

(d): Indian Institute of Culture: Establishment of Indian Institute of Culture is at conceptual stage. As such no Committee has been formed/constituted at present. The concept is being formalized.

National Centre for the Performing Art: As there is no large auditorium in Delhi with a large seating capacity, it was proposed by Ministry of Culture that a Performing Art Auditorium may be constructed having seating capacity of 1800 persons along with supporting public facilities like cafeteria, bookshop etc. in Indira Gandhi National Centre for the Arts (IGNCA) premises. However, no final decision has been taken yet.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 56

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4317 dated 22.03.2021 regarding "Sound and Light Program at Fatehpur Sikri".

On 22nd March 2021, Shri Raj Kumar Chahar, M.P., addressed an Unstarred Question No. 4317 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture (Archaeological Survey of India) *vide* O.M. F. No. T-19044/38/2021-M dated 03.11.2021 has stated as under:-

"Proposal for central protection of Rock Shelters in the vicinity of Fatehpur Sikri is being process. However, it may please be consider that declaring a monument as Centrally Protected is regular phenomenon, for which procedure is defined in the Ancient Monuments and Archaeological Sites and Remains Act, 1958. The process also involves publication of Notification and inviting objections from the public evaluation of objections, etc. Further, defining area on ground to be included under central protection, its demarcation on ground through State Governments Revenue Offices and consent of stakeholder (Forest/State Government Temple Trust, etc. as the case may be) are complexities involved to be handled by filed offices of ASI."

4. In view of the above, the Ministry of Culture (Archaeological Survey of India), with the approval of the Minister of Culture, has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/02/2022

Annexure

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO. 4317
ANSWERED ON 22.03.2021

SOUND AND LIGHT PROGRAM AT FATEHPUR SIKRI.

4317. SHRI RAJ KUMAR CHAHAR:

Will the Minister of Culture be pleased to state:-

- (a) whether the Government is aware that there is a popular demand to start sound and light program at Fatehpur Sikri a UNESCO Monument?
- (b) if so, whether the Government proposes to take any initiative in this regard and if so, the details thereof;
- (c) whether the Government has taken any initiative to promote Fatehpur Sikri Monument to the Indian and Foreign tourist;
- (d) whether the onsite museum at Fatehpur Sikri remains open throughout the week and if not, the reasons therefor; and
- (e) whether there is an initiative to conserve the paintings in the caves at Fatehpur Sikri along with the details of initiatives taken if any?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE & TOURISM

(SHRI PRAHLAD SINGH PATEL)

- (a) & (b) Yes Sir. There is no such proposal at present.
- (c) Efforts taken up include regular conservation, preservation depending upon need and requirement of the monument /site considering availability of funds and resources. Further, provision of visitors amenities like drinking water and toilets and facilities like pathways, ramps, signage's in various languages, museum, cloak room, publication sale counter, guides, baby feeding room, etc. have also been provided by the Archaeological Survey of India (ASI).
- (d) Fatehpur Sikri monument remains open throughout the week. Archaeological Museum also remains open throughout the week except on every Friday.
- (e) Yes Sir. A proposal has been received in this regard and is being examined.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 57

Subject: Request for dropping of Assurances given in replies to:-

- (i). **Unstarred Question No. 6541 dated 07.05.2013 regarding "Amendment in Antiquities and Art Treasures Act, 1972"; and**
- (ii). **Unstarred Question No. 3284 dated 11.02.2014 regarding "Documentation of Antiquities".**

The above mentioned Question at S.No. (i) was asked by Shri Hansraj G. Ahir, M.P. and the Question at S.No. (ii) was asked by Shri P. Kumar, M.P., to the Minister of Culture. The contents of the Questions along with the replies of the Minister are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the replies but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Culture (Archaeological Survey of India) vide O.M. File No: P-11012/6/2020-ANTIQUITY dated 28.10.2021 and File No: P-11012/2/2020-ANTIQUITY dated 12.10.2021 respectively has stated as under:-

"The Assurances are related to amendment of AAT Act, 1972 which is an ongoing process. Further it is pertinent to mention that the Assurance given against the Lok Sabha Question 408 dated 03.05.2007, put up by Shri Dushyant Singh on the similar issue had also been dropped vide Lok Sabha Secretariat No. CD/14L.S./11/08/2020-(CGA) dated 12.10.2020".

4. In view of the above, the Ministry, with the approval of the Minister of Culture, has requested the Committee to drop the Assurances.

The Committee may consider.

NEW DELHI:

DATED: 28/02/2022

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.+6541
TO BE ANSWERED ON 07.05.2013
VAISAKHA 17, 1935 (SAKA)

AMENDMENT IN ANTIQUITIES AND ART TREASURES ACT, 1972

†6541 SHRI HANSRAJ G. AHIR:

will the Minister of CULTURE be pleased to state :

- (a) whether the Government has prepared any draft for carrying out amendments in the Antiquities and Art Treasures Act, 1972;
- (b) if so, the salient features of the said draft and the time by which the said Act is likely to be amended; and
- (c) the other steps taken/being taken by the Government to put a ban on the sale and purchase of items of archaeological importance in the private sector?

ANSWER

MINISTER OF CULTURE
SRIMATI CHANDRESH KUMARI KATOCH

- (a) & (b) Yes Madam. The Government has constituted a committee under Justice (Retd.) Mukul Mudgal. The committee has submitted a draft for carrying out amendments in the Antiquities and Art Treasures Act, 1972 in Dec. 2011 to Ministry of Culture, which is under consideration.
- (c) While there is no ban on the sale and purchase of items of archaeological importance in the private sector, necessary licence has to be obtained for the purpose.

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO. 3284
TO BE ANSWERED ON 11.02.2014
MAGHA 22, 1935 (SAKA)

DOCUMENTATION OF ANTIQUITIES

3284. SHRI P. KUMAR:

Will the Minister of CULTURE be pleased to state:

- (a) the details of objects/antiquities available/likely to be uploaded on the websites of the National Mission on Monuments and Antiquities(NMMA);
- (b) whether the NMMA was launched to complete documentation of seven million antiquities by 2010;
- (c) if so, whether the NMMA has achieved the target set therefor;
- (d) if not, the reason therefor; and
- (e) whether the Government proposes to amend the Antiquities and Art Treasures Act, 1972 and if not, the reasons therefor?

ANSWER

MINISTER OF CULTRE

(SHRIMATI CHANDRESH KUMARI KATOCH)

- (a) NMMA has documented 8.0 Lac antiquities from different sources. NMMA has uploaded the data of 1,19,793 in the NMMA website till date.
- (b) NMMA was launched for five years from 2007 to 2012 during the XI Five Year Plan to document the antiquities. However, the target was not to complete documentation of seven million antiquities by 2010.
- (c) & (d) The NMMA has been continued for a further period of five year from 2012-2017 in the XII Five Year Plan to complete the tasks assigned to it.
- (e) The amendment to the Antiquities and Art Treasures Act, 1972 is under consideration of the Central Government.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 59

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2063 dated 12.02.2021 regarding "AYUSH Drug for Breast Cancer".

On 12th February 2021, Shri Adala Prabhakara Reddy and various other M.Ps, addressed an Unstarred Question No. 2063 to the Minister of AYUSH. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of AYUSH within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of AYUSH *vide* O.M. F.No.H-11016/64/2021-AS dated 30.11.2021 has stated as under:-

"(i). Central Council for Research in Ayurvedic Sciences (CCRAS), an autonomous Organisation, under the aegis of Ministry of AYUSH, has signed an MoU with an Agency – National Research Development Corporation (NRDC) – entrusting it with all CCRAS' patent related issued/activities. This Agency apart from filling the papers, as per provisions of Patent Act 1970, for patent with the Office of Controller General of Patents, Design & Trade Marks, Department of Promotion of Industry and International Trade, Ministry of Commerce & Industry, Government of India, also assists CCRAS in providing services of Legal Firm for taking care of Patent applications of CCRAS. NRDC also hires attorneys on behalf of CCRAS to take care of filing of applications, hearings etc., and has to carry out all actions as asked by Patent Office.

(ii). The grant of patent is neither under the jurisdiction of CCRAS nor with Ministry of AYUSH, as CCRAS provides the technical inputs/clarifications, as and when required by NRDC, during patent granting process.

(iii). Patent process undergoes through specified seven stages, and as such it is a lengthy process and requires submission of various asked information from time to time, requiring Patent Hearing / Sittings from time to time till the Patent Office is satisfied with the innovation of the Patent.

It is, therefore, pointed out that granting of a patent depends upon many factors and getting a Patent on Ayurvedic Drug is not an easy task as per the Provisions of the Patent Act, 1970. The current patent process for QOL-2C is already going on since the year 2012 and still it is in hearing phase."

4. In view of the above, the Ministry, with the approval of the Minister of AYUSH, has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/02/2022

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**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO.2063
TO BE ANSWERED ON 12TH February, 2021**

AYUSH DRUG FOR BREAST CANCER

**2063. SHRI ADALA PRABHAKARA REDDY:
SHRI LAVU SRI KRISHNA DEVARAYALU:
SHRIMATI CHINTA ANURADHA:
DR. BEESETTI VENKATA SATYAVATHI:
SHRI MAGUNTA SREENIVASULU REDDY:
SHRI CHANDRA SEKHAR BELLANA:**

Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:

- (a) whether the Central Council for Research in Ayurvedic Sciences (CCRAS) in collaboration with AIIMS, New Delhi has conducted a clinical research study for evaluating Quality of Life with a coded Ayurvedic formulation namely 'AYUSH QOL-2C' in patients of local non-metastatic Breast Cancer treated with Adjuvant Chemotherapy/Radiotherapy and correlating it with Molecular Marker;
- (b) if so, the details thereof;
- (c) whether the Government has granted approval for manufacturing this drug; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF YOUTH AFFAIRS AND
SPORTS AND ADDITIONAL CHARGE OF MINISTER OF STATE (IC) OF THE
MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI KIREN RIJJU)**

(a): Yes.

(b): The Central Council for Research in Ayurvedic Sciences (CCRAS), which is an autonomous body under the aegis of Ministry of AYUSH, in collaboration with AIIMS, New Delhi, has conducted a prospective double blind randomized placebo controlled clinical trial entitled "*A Pilot Study Evaluating Quality of Life with AYUSH QOL - 2C in Patients of Local Non-Metastatic Breast Cancer Treated with Adjuvant Chemotherapy/Radiotherapy and Correlating it with Molecular Marker*" The study revealed a trend towards better local control and survival in the "AYUSH QOL 2 C" Group and the drug was safe and well tolerated.

(c) & (d): The Ayurvedic formulation "Ayush QOL 2 C" has been developed by the Council and the patent has been filed. The grant of patent is awaited. The efforts are being made by the Council for technology transfer through National Research Development Corporation (NRDC) as per commercialization policy of CCRAS.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM NO. 60

Subject: Request for dropping of Assurance given in reply to Starred Question No. 283 dated 09.08.2021 regarding "Criteria for Classical Language".

On 9th August 2021, Shri Gopal Chinnaya Shetty and Shri Arvind Ganpat Sawant, MPs., addressed a Starred Question No. 283 to the Minister of Culture. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture *vide* O.M. F.No. Akd-17/27/2021-Akad/532 dated 09.11.2021 has stated as under:-

"Matter is under active consideration of this Ministry with Linguistic Experts Committee through Sahitya Akademi to consider the request made by PMO.

The matter is under examination, hence, no time frame to fulfil the Assurance can be decided."

4. In view of the above, the Ministry of Culture, with the approval of the Minister of State for Culture, has requested the Committee to drop the Assurance.

The Committee may consider.

NEW DELHI:

DATED: 28/02/2022

**GOVERNMENT OF INDIA
MINISTRY OF CULTURE**

LOK SABHA

**STARRED QUESTION NO. *283
TO BE ANSWERED ON 09.08.2021**

CRITERIA FOR CLASSICAL LANGUAGE

***283. SHRI GOPAL CHINNAYA SHETTY:**

SHRI ARVIND GANPAT SAWANT:

Will the Minister of CULTURE

be pleased to refer to the reply given on 10.02.2020 to Unstarred Question No. 1192 regarding 'Status of Classical Language to Marathi' and state:

- (a) whether the Government has completed consultations and the work of reviewing the criteria related to classification as a classical language for granting status of classical language to Marathi;
- (b) if so, the details along with the current status in this regard;
- (c) whether the State Government of Maharashtra has again requested the Union Government to grant the status of classical language to Marathi;
- (d) whether Marathi language has been granted the status of a classical language; and
- (e) if not, the present position in this regard?

**MINISTER FOR CULTURE, TOURISM AND DEVELOPMENT OF
NORTH EASTERN REGION**

(SHRI G.KISHAN REDDY)

ANSWER

- (a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF

LOK SABHA STARRED QUESTION NO. *283

TO BE ANSWERED ON 09.08.2021

(a) & (b) No Sir. The task of reviewing the criteria for classification of a language as a classical language is still under process.

(c) Yes Sir. The State Government of Maharashtra has requested the Union Government to grant the status of classical language to Marathi.

(d) & (e) No Sir. The matter of granting classical status to Marathi language is under consideration of the Government.

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2021-2022)
(SEVENTEENTH LOK SABHA)
SEVENTH SITTING
(08.03.2022)

The Committee sat from 1500 hours to 1600 hours in Committee Room No. 3, Extension to Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri M.K. Raghavan
5. Shri Chandra Sekhar Sahu

SECRETARIAT

1. Shri J.M. Baisakh - Joint Secretary
2. Shri T.S. Rangarajan - Director
3. Shri S.L. Singh - Deputy Secretary
4. Shri Vineeta Sachdeva - Under Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider and adopt 03 Draft Reports; (ii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping of 50 pending Assurances; and (iii) to take oral evidence of the representatives of the Ministry of Tourism regarding pending Assurances.

2. XXXXX XXXXX XXXXX XXXXX

3. Thereafter, the Committee took up the aforesaid 25 Memoranda (Memorandum Nos. 37 to 61) containing 50 Assurances for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the remaining Memoranda. The Chairperson subsequently decided to drop 30 Assurances as per details given in Annexure-I* and to pursue the remaining 20 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

4.	XXXXX	XXXXX	XXXXX	XXXXX
5.	XXXXX	XXXXX	XXXXX	XXXXX
6.	XXXXX	XXXXX	XXXXX	XXXXX
7.	XXXXX	XXXXX	XXXXX	XXXXX
8.	XXXXX	XXXXX	XXXXX	XXXXX
9.	XXXXX	XXXXX	XXXXX	XXXXX
10.	XXXXX	XXXXX	XXXXX	XXXXX
11.	XXXXX	XXXXX	XXXXX	XXXXX

The Committee then adjourned.

*** Not related to this Report.**

COMMITTEE ON GOVERNMENT ASSURANCES (2021-2022)

Statement Showing Assurances not dropped by the Committee on Government Assurances (2021-2022) at their sitting held on 08.03.2022

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	38	(i) SQ No. 3 dated 24.02.2015 (Supplementary by Shri Krupal Balaji Tumane, M.P.) (ii) USQ No. 415 dated 05.02.2019 (iii) USQ No. 1703 dated 02.07.2019 (iv) SQ No. 424 dated 23.07.2019 (Supplementary by Shri Kapil Moreshwar Patil, M.P.) (v) USQ No. 367 dated 19.11.2019	Chemicals and Fertilizers (Department of Fertilizers)	(i) Subsidy on Fertilizers (ii) Subsidy Mechanism (iii) Transfer of Fertilizer Subsidy (iv) Gap in Demand and Supply of Fertilizers (v) Opposition to Direct Cash Transfer for Fertilizer Subsidy	The Ministry have requested for dropping of the Assurance on the ground that the transfer of fertilizer subsidy to farmer's account is a very sensitive issue and it is under discussion at various higher level forums and the Government of India is yet to take a concrete decision on the matter. Further, the Ministry have submitted that no such proposal is under active consideration in the Department of Fertilizers and no action is pending on the part of the Department. The Committee feel that the central purpose of the scheme is to remove the various irregularities in providing/availing of fertilizer subsidy in the current regime which mostly benefit the intermediaries/agents at the cost of farmers especially the poor and marginal farmers. In the current regime with a bifurcated payment system, the intermediaries are able to sell fertilizers at rates higher than those set by the Government which resulted in a reduced benefit to the farmers and unjust earnings for the agents. Under the Direct Benefit Transfer Scheme, farmers/agricultural labourers will purchase fertilizers strictly at Government rates and subsidy amount will go directly to their Bank accounts. The

		<p>(vi) USQ No. 1486 dated 20.09.2020</p> <p>(vii) SQ No. 385 dated 23.03.2021 (Supplementary by Shri Jagdambika Pal, M.P.)</p>		<p>(vi) Fertilizer Subsidy</p> <p>(vii) Direct Benefit Transfer of Fertilizer Subsidy</p>	<p>Government will also get an authentic record of the farmers who are benefitting from the Scheme alongwith the amount utilised for the purpose. As the matter is of national concern, the Committee are of the view that the Ministry should give utmost priority to the issue and the pending Assurances be implemented at the earliest. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.</p>
2.	41	<p>(i) SQ No. 352 dated 18.03.2020</p> <p>(ii) USQ No. 2612 dated 10.03.2021</p> <p>(iii) USQ No. 4693 dated 24.03.2021</p>	Railways	<p>(i) Southern Coast Railway Zone</p> <p>(ii) Creation of Rayagada Division</p> <p>(iii) DPR of SCR</p>	<p>The Committee note that the Ministry have requested for dropping of the Assurance on the ground that the subject of the Assurances pertains to establishment of new South Coast Railway Zone and a new Rayagada Division which is a long term process involving among other things transfer of staff and officers and likely to take considerable amount of time especially in view of prevalent COVID 19 situation. They have further stated that Indian Railways is committed to go ahead with formation of new zone and division, however, it would not be possible to fix any time frame for the operationalisation of zone and division. The contention of the Ministry is untenable since an Assurance cannot be dropped merely on the ground that its implementation may take more time than the specified period of 3 months. The Committee understand that such matters may take time but at the same time Ministry cannot abdicate its responsibility by merely providing such an information or on such a plea especially in an important matter like formation of new Railway</p>

					Zones and Divisions which impact the performance of Railways. The Committee urge upon the Ministry to pursue the matter in the right earnest under a specific timeline and implement the Assurance at the earliest.
3.	44	USQ No. 1861 dated 03.07.2019	Railways	Survey of Abu Road and Ambaji Road Rail Line	The Committee are of the view that the Assurance cannot be dropped simply on the ground that the DPR of the project is under examination and the consent of State Government for cost sharing has not been received. The contention of the Ministry is far from convincing since once an Assurance is given, it is incumbent upon the Ministry to fulfil it with proper planning and co-ordination with all the agencies concerned. The Committee desire that the Ministry of Railways should pursue the matter vigorously with the State Government and fulfil the Assurance at the earliest.
4.	45	USQ No. 465 dated 04.02.2021	Ports, Shipping and Waterways	Deep Sea Port	The Committee feel that an Assurance cannot be dropped merely on the ground that its implementation would take a considerable length of time. The Committee feel that the matter is of utmost strategic and economic importance for the country which can leverage its strength and power to great heights in international maritime trade and geo-politics. Moreover, setting up of Container Transshipment Port at South Bay in Great Nicobar Island will play a crucial role in development of the Island's economy. The Committee, therefore, urge the Ministry to expedite concrete action and finalise a clear time limit for starting and

					completing the work and implement the Assurance at the earliest.
5.	49	USQ No. 3455 dated 15.07.2019	Tribal Affairs	Reservation of Limboo and Tamang Communities	The Committee do not accede to the Ministry's request for dropping of the Assurance submitted on the ground that the matter is under consideration in the Ministry of Home Affairs and it involves policy matter and is likely to take time. The Committee acknowledge that such matters may take time but a firm decision is to be taken in the matter without undue delay. The Ministry need to take sustained action and proactively pursue the matter with the Ministry of Home Affairs to implement the Assurance at the earliest.
6.	51	USQ No. 14 dated 14.09.2020	Tribal Affairs	Data Bank of Tribal Land	The Committee find that in sum and substance the Assurance has been fulfilled and the requisite Implementation Report be laid on the Table of the House at the earliest.
7.	55	USQ No. 29 dated 03.02.2020	Culture	Development of Experiential Museums	The Committee had presented their 53rd Report (17th Lok Sabha) on 09.12.2021 and had pointed out that the Assurance pertained to construction/setting up of proposed National Centre for Performing Arts (NCPA) and Indian Institute of Culture (IIC). Observing that the Assurance cannot be dropped merely on the grounds that its implementation would take more time, the Committee desired that the Assurance should be brought to its logical conclusion and directed the Ministry to pursue the matter vigorously and ensure setting up of IIC and NCPA

					<p>and make concerted efforts to fulfil the Assurance at the earliest. However, once again, the Ministry have requested for dropping of the Assurance on the same grounds. Thus, the Ministry's submission for dropping of the Assurance lacks justification. The Committee feel that once an Assurance is given, it should be brought to its logical end. The Committee, therefore, reiterate their earlier recommendation and urge upon the Ministry to fulfil the Assurance with proper planning and coordination with all the Departments/agencies involved.</p>
8.	56	USQ No. 4317 dated 22.03.2021	Culture	Sound and Light Program at Fatehpur Sikri	<p>The Ministry have requested to drop the Assurance on the ground that the proposal for central protection of Rock Shelters in the vicinity of Fatehpur Sikri is being processed. Further, declaring a monument as Centrally protected is regular phenomenon for which procedure is defined in Ancient Monuments and Archaeological Sites and Remains Act, 1958. The process also involves publication of Notification and inviting objections from the public evaluation of objections, etc. Also, defining area on ground to be included under central protection, its demarcation on ground through State Governments Revenue Offices and consent of stakeholder are complexities involved to be handled by field offices of ASI. The Committee understand that such matters may take time but at the same time the Ministry cannot abdicate its responsibility by merely providing such an information or on such a plea. Moreover, the</p>

					subject matter of the Assurance confines only to paintings in the caves at Fatehpur Sikri. The Committee urge upon the Ministry to pursue the matter in the right earnest under a specific timeline and implement the Assurance at the earliest.
9	57	(i) USQ No. 6541 dated 07.05.2013 (ii) USQ No. 3284 dated 11.02.2014	Culture	(i) Amendment in Antiquities and Art Treasures Act, 1972 (ii) Documentation of Antiquities	The Committee observe that the contention of the Ministry that the Assurances are related to amendment of Antiquities and Art Treasures Act, 1972 which is an ongoing process and may be dropped is untenable. An Assurance cannot be dropped merely on the grounds that the matter is an ongoing process. The Committee desire that the Ministry should make concerted efforts and expedite carrying out of amendments in the Antiquities and Art Treasures Act, 1972 to fulfil the Assurance at the earliest. Further, the Committee must be apprised of the initiatives taken and the progress made in the matter.
10	59	USQ No. 2063* dated 12.02.2021	AYUSH	AYUSH Drug for Breast Cancer	The Ministry submitted that granting of a patent depends upon many factors and getting a patent on Ayurvedic Drug is not an easy task as per the Provisions of the Patent Act, 1970. The Ministry further submitted that the current patent process for QOL-2C is already going on since the year 2012 and still it is in hearing phase. The Ministry accordingly requested that the Assurance may be deleted from the list of pending Assurances. This is unacceptable to the Committee since an Assurance cannot be dropped just because of the

*Implementation Report laid on the table of the House on 16.03.2022.

					<p>apprehension that it would take a considerable time to fulfill it. On the contrary, the Committee are of the view that the Ministry should make more concerted efforts to fulfill the Assurance which concerns with treatment of a deadly disease. Further, the Committee may be apprised of the initiatives taken and progress made in the matter.</p>
11	60	SQ No. 283 dated 09.08.2021	Culture	Criteria for Classical Language	<p>The Committee have been informed that the matter regarding review of criteria for Classical Language is under active consideration of the Ministry with Linguistic Experts Committee through Sahitya Akademi to consider the request made by Prime Minister's Office. It has further been informed that the matter is under examination, hence, no time frame to fulfil the Assurance can be decided. The Committee understand that such matters may take time but an Assurance given on the floor of the House cannot be dropped merely on the plea that its fulfillment would be a time consuming process. Moreover, such matters cannot be allowed to keep pending for an indefinite time. The Committee would, therefore, like to stress upon the Ministry to take proactive steps to fulfil the Assurance within a specific timeline. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.</p>

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2021-2022)
(SEVENTEENTH LOK SABHA)
TENTH SITTING
(04.07.2022)

The Committee sat from 1500 hours to 1600 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Ashok Mahadeorao Nete
5. Shri M.K. Raghavan
6. Shri Chandra Sekhar Sahu

Secretariat

- | | | |
|----|--------------------------|--------------------|
| 1. | Shri J.M. Baisakh | - Joint Secretary |
| 2. | Dr. (Smt.) Sagarika Dash | - Director |
| 3. | Shri K.C. Pandey | - Deputy Secretary |
| 4. | Smt. Vineeta Sachdeva | - Under Secretary |

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following three (03) draft Reports without any amendments:-

- (i) Draft Sixty-Fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Electronics and Information Technology';
- (ii) Draft Sixty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (iii) Draft Sixty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'

P.T.O.

2. The Committee also authorized the Chairperson to present the Reports at a later date.

XXXX	XXXX	XXXX	XXXX	XXXX	XXXX
XXXX	XXXX	XXXX	XXXX	XXXX	XXXX

The Committee then adjourned.